

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 200/2014/PB

In The Matter of:

M. C. Mehta

... Applicant

Versus

Union of India & Ors.

... Respondents

COMPLIANCE REPORT IN THE FORM OF AFFIDAVIT SUBMITTED BY THE DISTRICT MAGISTRATE & COLLECTOR, PURBA BARDHAMAN BEING EX-OFFICIO CHAIRPERSON OF THE DISTRICT GANGA PROTECTION COMMITTEE, PURBA BARDHAMAN DISTRICT, WEST BENGAL:

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Date: 17.02.2024

Filed by



MADHUMITA BHATTACHARJEE
Advocate for The State of West Bengal

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No. 1672 19 FEB 2024

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I, Sri Bidhan Chandra Roy, S/o Late Srish Chandra Roy, aged about 54 years, by faith- Hindu, having office at Kachhari Road, Kali bazaar, Bardhman, District: Purba Bardhman, Pin: 713101, do hereby solemnly affirm and declare as follows:

1. That this affidavit is being solemnly affirmed and filed in pursuance and obedience to the Solemn Order dated 24.11.2023 and 06.12.2023 passed by this Hon'ble National Green Tribunal whereby the Hon'ble National Green Tribunal has been interalia pleased to state that at district level, the District Magistrate is the Ex-Officio Chairperson of the District Ganga Protection Committee which have been entrusted with certain vital responsibilities for preventing pollution in Ganga at the District level and directed the District Magistrates of all districts (Main Stream and Tributaries) from where Main Streams of River Ganga as also its Tributaries flow in the State of West Bengal to submit their own separate reports on the issues noted in its Solemn Order in respect of steps which have been taken by respective District Ganga Protection Committee for prevention and control of pollution of River Ganga in their respective areas.
2. That in continuation to the Solemn direction dated 24.11.2023 and 06.12.2023 the deponent being the Ex-Officio Chairperson of the District Ganga Protection Committee, Purba Bardhman district, a summary of reports collected from the various Municipalities and Blocks are submitted herewith.

Bidhan Chandra Roy

3. That the actions and steps as has been taken in this regard are detailed below for kind consideration of the Hon'ble Tribunal:

4. **I. Sewage:** (As per Original Application No.: 200/2014 Point No.: I), (a) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related line departments which are annexed herewith and marked as "**Annexure - R-1**". In this matter this is also mention that on the current scenario generation of total sewage in each city/ town on an average is 0.18 MT/ day (approx). Reports are annexed herewith and marked as Page No: 36 to 74.

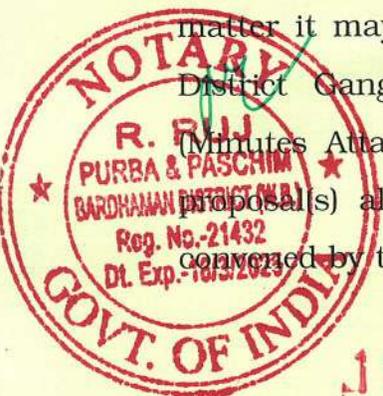
(b) (As per Original Application No.: 200/2014 Point No.: I), (b) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related line departments which are annexed herewith and marked as "**Annexure - R-2**". In this it may also be mentioned that the Quantity of treated sewage on an average 0.09 MT/ day (approx). Reports are annexed herewith and marked as Page No: 36 to 74.

(c) (As per Original Application No.: 200/2014 Point No.: I), (c) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related line departments which are annexed herewith and marked as "**Annexure - R-3**". In this matter it may also be mentioned that there is a STP of 2.3 MLD capacity at Katwa Municipality and treated water from this STP is discharge in to river Ganga. There are Proposal for 2 (Two) new Sewage Treatment Plants for 13.50 MLD at Katwa Municipality and KMDA is preparing a Detailed Project Report) DPR of Sewage Treatment Plant for Kalna Municipality town, both have been considered by taking into the projected population of 2037. Reports are annexed herewith and marked as Page No: 36 to 74.

(d) (As per Original Application No.: 200/2014 Point No.: I), (d) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-4**". In this matter it may also be mentioned that community based Sewage at different location are being discharged through leach pits. Reports are annexed herewith and marked as Page No: 36 to 74.

(e) (As per Original Application No.: 200/2014 Point No.: I), (e) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-5**". In this matter it may also be mentioned that as per the last monthly meeting resolution of District Ganga Protection Committee, Purba Bardhaman dated 19/January/2024 (Minutes Attached). Concerned SDOs/BDOs/ULBs have been requested to send new proposal(s) along with complete Detailed Project Report (DPR). A joint meeting was convened by the SDO, Kalna along with Kalna Municipality and MED, Burdwan Division

Biswan Chandra Ray



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regarding the issue. The detailed report sent by the Chairman, Kalna Municipality is also attached for ready reference. Reports are annexed herewith and marked as Page No: 36 to 74 & 104

(f) (As per Original Application No.: 200/2014 Point No.: I), (e) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-6**". In this matter it may also be mentioned that there are no such hotels near the river though the untreated sewage from household, hotels, industries, hospitals, educational institutions and government and private offices etc are being treated through leach pits and soak pits. Reports are annexed herewith and marked as Page No: 36 to 74.

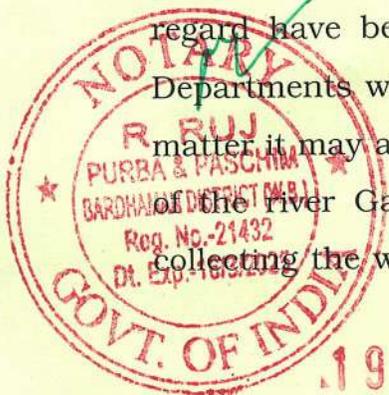
(g) (As per Original Application No.: 200/2014 Point No.: I), (e) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-7**". In this matter it may also be mentioned that concerned SDOs/BDOs/ULBs are requested to send new proposal(s) along with complete Details Project Report (DPR). This DPR related issue was raised and discussed in the monthly District Ganga Protection Committee meeting various times. Reports are annexed herewith and marked as Page No: 36 to 74 & 104.

In its last report CSIR (Central Mechanical Engineering research Institute) has mentioned that Fecal coliform "shall not be detectable in any 100ml sample". Reports are annexed herewith and marked as Page No: 103.

II. Municipal Solid Waste disposal: (As per Original Application No.: 200/2014 Point No.: II), (a) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-8**". In this matter this is also mention that the generation of Solid Waste in each city/ town on an average 4.507 (MT) approx under the District Purba Bardhaman. 7 (Seven) nos of drains, which are discharging into the river Ganga, have been duly netted as per directions given by Hon'ble National Green Tribunal under OA 606/2018. These are regularly cleaned by the concerned ULBs and are being intercepted and diverted to the nearby STPs/ proposed STPs in a phased manner. Reports are annexed herewith and marked as Page No: 36 to 39.

(b) (As per Original Application No.: 200/2014 Point No.: II), (b) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-9**". In this matter it may also be mentioned that all of the dumpsites are far away from the bank of the river Ganga and its tributaries. Segregated waste disposed separately after collecting the waste from households. Many large size twin bins installed in different

Bidhan Chandra Ray



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Ghats to keep the degradable waste specially during puja. Reports are annexed herewith and marked as Page No: 36 to 39.

(c) (As per Original Application No.: 200/2014 Point No.: II), (c) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-10**". In this matter it may also be mentioned that the Solid waste is collected by the concerned ULBs on a daily basis for treatment. Reports are annexed herewith and marked as Page No: 36 to 39.

(d) (As per Original Application No.: 200/2014 Point No.: II), (d) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-11**". In this matter this is also mention that as per data received, **Legacy Waste status of Ganga Towns** of Katwa Municipality have 1 (One) Dump site and which is 2 (Two) Acres in area. Estimated Quantity of Legacy Waste is 3885 (Three Thousand Eight Hundred Eighty Five) Metric Tonnes (MT). The DPR (Details Project Report) of Kalna Municipality and Dainhat Municipality are prepared by KMDA and submitted. Reports are annexed herewith and marked as Page No: 36 to 39.

(e) (As per Original Application No.: 200/2014 Point No, II), (e) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-12**". In this matter it may also be mentioned that Waste collected from household (Bio- degradable or otherwise) have been treated as per provisions Swachha Bharat mission (SBM) in Gram Panchayat and Municipal areas following Solid Waste Management principals. Reports are annexed herewith and marked as Page No: 36 to 39.

(f) (As per Original Application No.: 200/2014 Point No, II), (f) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-13**". In this regard t it may also be mentioned that the current status on dumping of solid waste for Katwa Municipality is at Beltala, Ward No - 20 (Twenty), and that for Dainhat Municipality is at Ward No - 10 (Ten) and for Kalna Municipality such site is at Jew Dhara. The afore mentioned dumpsites are far from the banks of the river Ganga. Reports are annexed herewith and marked as Page No: 36 to 39.

III. Construction and Demolition: (As per Original Application No.: 200/2014 Point

No. III) (a) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-14**". In this regard it may also be mentioned that the



generation of total C & D waste in each city/ town on an average is 1.72 MT (Metric Tonns) approx.

IV. Industrial Effluent discharge: (As per Original Application No.: 200/2014 Point no.: IV), (a) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-15**". In this regard it may also be mentioned that the number of Industrial units discharging their effluents in the River Ganga and its tributaries are 50 (Fifty).

Details of defaulting units: I) M/s Kalna Rice Mills Pvt Ltd. located at Japatpara, P.O. & P.S Kalna, Dist. Purba Bardhamanj, PIN - 713409

ii) M/s Umananda Rice Mill Pvt. Ltd, located at Niralgachhi, P.O. Dhatrigram, P.S. Kalna, Dist. Purba Bardhaman, PIN-713405

iii) M/s R.K Industries, located at Lichutala, P.O & P.S Kalna, Dist. Purba Bardhaman

iv) M/s Maa Laxmi Modern Mini Rice Mill, located at Vill. & P.O Bhatar, Dist. Purba Bardhaman, PIN. 713125

v) M/s Tarama Rice Mill Pvt Ltd. Located at Vill & P.O Amarun, P.S. Bhatar, Dist. Purba Bardhaman, PIN - 713125

For all the above defaulting units, Direction has been issued by the State Board, copies of which are enclosed herewith. Reports are annexed herewith and marked as Page No: 79 to 99.

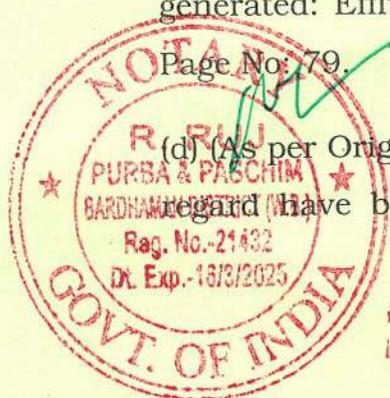
(b) (As per Original Application No.: 200/2014 Point no.: IV), (b) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-16**". In this regard it may also be mentioned that total daily generation of such industrial waste within the District: 1144.07 (KL/day) (One Thousand One Hundred Forty Four). Reports are annexed herewith and marked as Page No: 79.

(c) (As per Original Application No.: 200/2014 Point no: IV) (c) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-17**". In this regard it may also be mentioned that the manner of treatment of Industrial waste so generated: Effluent Treatment Plants. Reports are annexed herewith and marked as

Page No: 79.

(d) (As per Original Application No.: 200/2014 Point no: IV), (d) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related

Bilhan Chandra Ray



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Departments which are annexed herewith and marked as "**Annexure - R-18**". In this regard it may also be mentioned that recently effluent monitoring has been conducted by the State Board at M/s Singh Bhawani Paper Mills Pvt. Ltd., M/s Krishna Tissues Pvt. Ltd, and M/s Debnath Kagoj Udyog (P) Ltd. Copies of the latest effluent analysis reports are enclosed herewith. Reports are annexed herewith and marked as Page No: 79.

(e) (As per Original Application No.: 200/2014 Point no: IV), (e) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-19**", In this regard it may also be mentioned that the per day generation of industrial solid waste are 1768.652 (One Thousand Seven Hundred Sixty Eight Point Six Hundred Fifty Two) MT/ month (comprising of ETP sludge, Husk ash, Dust, Paper Trimming and processed Pulp) and manner of its treatment is land filling. Reports are annexed herewith and marked as Page No: 80.

V. Regulation of Flood Plain Zone: (As per Original Application No.: 200/2014 Point no: V), (a) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-20**". In this regard this is also mention that the length of Encroachment of Flood Plains of River Ajaoy and Bhagirathi are as follows:

Sl No	Name of The Block	Location	Name of the River	Types of Embankment	Lenght	Approx length Encroachment	Remarks
1	Katwa - I	Goai Railway line to Goalpara Katwa	Ajoy	Departmental Embankment	5.486 KM	0.300 Km	
2	Katwa - II	Matiari Ferry Ghat to Char Sahapur	Bhagirathi	Departmental Embankment	1.200 KM	0.200 Km	

The flood plain zone for river Damodar in the Jurisdiction of this office has already been demarcated, but encroachment details on the flood plain has not been demarcated. Flood plain zone consists of both Govt acquired land and public land. Reports are annexed herewith and marked as Page No: 75 to 78.

(b) (As per Original Application No.: 200/2014 Point no: V), (b) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-21**". In this regard it may also be mentioned that No such encroachment made so far that may



cause threat to the river erosion or any other such issues. Reports are annexed herewith and marked as Page No: 75 to 78.

VI. Bio medical Waste: (As per Original Application No.: 200/2014 Point no: VI), (a) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-22**". In this regard it may also be mentioned that on the aspect of Bio medical Waste Management the statistical data is produced below:

Sl No.	Name of the District	Number of Health Care Units	Bio-medical Generation (Kg/day)	Bio-medical Waste treatment and disposal (Kg/day) in Common Bio medical Waste Treatment Facilities
1	Purba Bardhaman	534	3481.89	3481.89

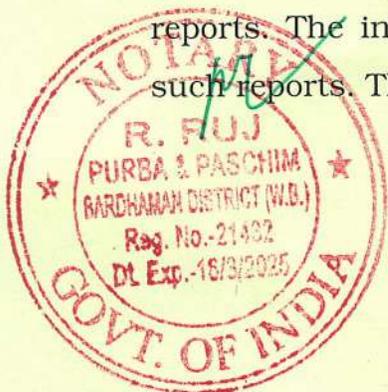
Reports are annexed herewith and marked as Page No: 100 to 102

(b) (As per Original Application No.: 200/2014 Point no: VI), (b) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-23**". In this regard it may also be mentioned that as per received report on Bio-Medical Waste Management in Purba Bardhaman District have 534 (Five Hundred Thirty Four) nos. of health Care Units, Total Bio-medical Waste Generation is 3481.89 (Three Thousand Four Hundred Eighty One Point Eighty Nine) Kilo Gram Per Day. Disposal of Bio-medical waste generated from Government healthcare establishment are disposed as per standard norms at a dedicative facility mentioned by designated scavenging vendor at Koichor, Mongolkote under Purba Bardhaman. Reports are annexed herewith and marked as Page No: 100 to 102.

VII. Mining: (As per Original Application No.: 200/2014 Point no: VII), (a) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-24**". In this regard it may be mentioned that stringent action is initiated against miscreants whenever incidents of illegal sand mining is detected. Reports are annexed herewith and marked as Page No: 36 to 78.

5. That in compliance of the Solemn Order the undersigned had instructed various block offices and Panchayet Samitis and Gram Panchayet regarding preparation of reports. The instant statement has been prepared based on data received through such reports. These individuals reports are also attached for ready reference.

Bidhan Chandra Ray.



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6. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me
Ramkrishna Palit

Advocate

State of West Bengal

Ramkrishna Palit
Advocate
Judge's Court
Purba Bardhaman

Bedhan Chandra Roy

Deponent

VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Purba Bardhaman on ..19.. Day of February, 2024.

Identified by me

Ramkrishna Palit

Advocate

State of West Bengal

Ramkrishna Palit
Advocate
Judge's Court
Purba Bardhaman

Bedhan Chandra Roy

Deponent



Solemnly affirm before me
by Sri/Smt. *B. C. Roy*
Identified by Sri. *R. K. Palit*
..... Advocate
this the *19th* day of
Feb 20 *24*
Prasanna
NOTARY
GOVT. OF INDIA

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AFFIDAVIT ON BEHALF OF THE DISTRICT
MAGISTRATE & COLLECTOR, PURBA
BARDHMAN.



MADHUMITA BHATTACHARJEE

Advocate

For The State of West Bengal

(a) Per day generation of sewage in each city/ town within the District Purba Bardhaman:

Sl No.	Name of the Block	Generation of sewage in each city/ town (figure in MT)	Remarks
1.	Kalna -II (Ganga)	0.08	
2.	Kalna – I (Ganga)	0.35	
3.	Purbasthali – I (Ganga)	0.21	
4.	Purbasthali – II (Ganga)	0.2	
5.	Katwa – II (Ganga)	0.35	
6.	Ketugram – II (Ganga & Ajay)	NA	
7.	Khandaghosh (Damodar)	0.21	
8.	Galsi – I (Damodar)	NA	
9.	Galsi – II (Damodar)	NA	
10.	Jamalpur (Damodar)	0.1	
11.	Memari – I (Damodar)	0.23	
12.	Raina – I (Damodar)	0.15	
13.	Kalna Municipality (Ganga)	0.301	
14.	Dainhat Municipality (Ganga)	0.385	
15.	Katwa Municipality (Ganga)	0.27	
District Total -		2.836	



ANNEXURE

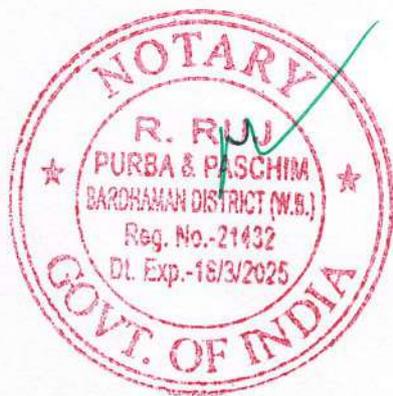
19 FEB 2024

2. Sewage

Annexure: 'R-2'

(b) Quantity of Sewage treated per day, city/ town wise:

Sl No.	Name of the Block	Generation of sewage in each city/ town (figure in MT)	Remarks
1.	Kalna -II (Ganga)	NA	
2.	Kalna – I (Ganga)	0.1	
3.	Purbasthali – I (Ganga)	0.1	
4.	Purbasthali – II (Ganga)	0.1	
5.	Katwa – II (Ganga)	0.1	
6.	Ketugram – II (Ganga & Ajay)	NA	
7.	Khandaghosh (Damodar)	0.1	
8.	Galsi – I (Damodar)	NA	
9.	Galsi – II (Damodar)	NA	
10.	Jamalpur (Damodar)	0.1	
11.	Memari – I (Damodar)	0.3	
12.	Raina – I (Damodar)	0.5	
13.	Kalna Municipality (Ganga)	0	
14.	Dainhat Municipality (Ganga)	0	
15.	Katwa Municipality (Ganga)	0	
District Total -		1.40	



ANNEXURE-

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(c) The number of Sewage treatment plant existing and their capacity utilization and mode of disposal in each city/ town:

Sl No.	Name of the Block	Generation of sewage in each city/ town (figure in MLD)	Remarks
1.	Kalna -II (Ganga)	Sewage is being treated through leach pit	
2.	Kalna - I (Ganga)	Sewage is being treated through leach pit community basis	
3.	Purbasthali - I (Ganga)	Sewage is being treated through leach pit community basis	
4.	Purbasthali - II (Ganga)	Sewage is being managed by the use of leach pit	
5.	Katwa - II (Ganga)	Sewage is being treated through leach pit community basis	
6.	Ketugram - II (Ganga & Ajay)	Sewage is being treated through soakpits	
7.	Khandaghosh (Damodar)	Sewage is being treated through soakpits/ filter chamber community basis	
8.	Galsi - I (Damodar)	Sewage is being treated through community leach pit and soakpit	
9.	Galsi - II (Damodar)	Sewage is being treated through community leach pit and soakpit	
10.	Jamalpur (Damodar)	Sewage is being treated through soakpits	
11.	Memari - I (Damodar)	Sewage is being treated through leach pit community basis	
12.	Raina - I (Damodar)	Sewage is being treated through leach pit community basis	
13.	Kalna Municipality (Ganga)	Sewage is being treated through leach pit community basis	
14.	Dainhat Municipality (Ganga)	There is no sewage disposal points along the river	
15.	Katwa Municipality (Ganga)	There is a STP of 2.3 MLD capacity in this ULB and treated water from this STP is discharged in to the river Ganga	Detailed project Report for sewage Project (13.5 MLD) at Katwa Municipality is now placed before NMCG for kind perusal
District Total -		2.3 MLD	



ANNEXURE

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2. Sewage

Annexure: 'R-4'

(d) Quantity of discharged treated sewage from each STP, particularly for fecal coliform:

Sl No.	Name of the Block	Generation of sewage in each city/ town (figure in MLD)	Remarks
1.	Kalna -II (Ganga)	NIL	
2.	Kalna - I (Ganga)	NIL	
3.	Purbasthali - I (Ganga)	NIL	
4.	Purbasthali - II (Ganga)	NIL	
5.	Katwa - II (Ganga)	NIL	
6.	Ketugram - II (Ganga & Ajay)	NIL	
7.	Khandaghosh (Damodar)	NIL	
8.	Galsi - I (Damodar)	NIL	
9.	Galsi - II (Damodar)	NIL	
10.	Jamalpur (Damodar)	NIL	
11.	Memari - I (Damodar)	NIL	
12.	Raina - I (Damodar)	NIL	
13.	Kalna Municipality (Ganga)	NIL	
14.	Dainhat Municipality (Ganga)	NIL	
15.	Katwa Municipality (Ganga)	2.3	
District Total -		2.3	



ANNEXURE.

19 FEB 2024

(e) Time bound plan to meet the gap, if any, in generation and treatment of sewage:

As per the last monthly meeting resolution of District Ganga Protection Committee, Purba Bardhaman. Numbers of Meetings have already been placed with the concerned Blocks and Municipalities regarding the plan of the above matter under Namami Gange Scheme. Concerned SDOs/BDOs/ULBs have been requested to send new proposal(s) along with complete DPR. A joint meeting was convened by the SDO, Kalna along with Kalna Municipality and MED, Burdwan Division regarding the issue and the detailed report duly sent by the Chairman, Kalna Municipality which is also attached for ready reference.



ANNEXURE

19 FEB 2024

2. Sewage

Annexure: 'R-6'

(f) Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them:

Sl No.	Name of the Block	Details of Hotels, Dharamshala and Ashram	Remarks
1.	Kalna -II (Ganga)	No such Hotel, Dharmashala have been situated in our jurisdiction as on date	
2.	Kalna - I (Ganga)	No such hotel, dharmashala near the river	
3.	Purbasthali - I (Ganga)	No such hotel, dharmashala near the river	
4.	Purbasthali - II (Ganga)	No such hotel, dharmashala beside the river	
5.	Katwa - II (Ganga)	No such hotel, dharmashala near the river	
6.	Ketugram - II (Ganga & Ajay)	There are no such big hotels/ dharmashala/ Ashram that emits sewage in large quantity	
7.	Khandaghosh (Damodar)	No such hotel, dharmashala near the river	
8.	Galsi - I (Damodar)	No such hotel, dharmashala near the river	
9.	Galsi - II (Damodar)	No such hotel, dharmashala near the river	
10.	Jamalpur (Damodar)	No such hotel, dharmashala near the river	
11.	Memari - I (Damodar)	No such hotel, dharmashala near the river	
12.	Raina - I (Damodar)	No such hotel, dharmashala near the river	
13.	Kalna Municipality (Ganga)	No such hotel, dharmashala near the river	
14.	Dainhat Municipality (Ganga)	There are no sewage disposal points along the river where untreated sewage from household, hotels, industries, hospitals, educational institutions and government and private offices etc. enter into the river.	
	Katwa Municipality (Ganga)	No such hotel, dharmashala near the river	



ANNEXURE

19 FEB 2024

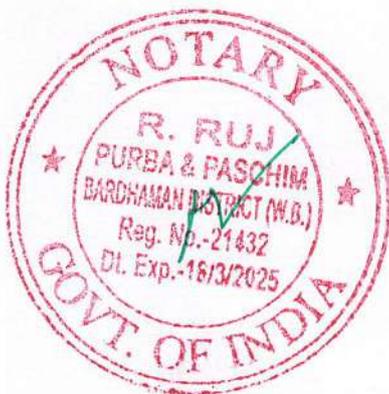
2. Sewage

Annexure: 'R-7'

(g) Water quality in river and its tributaries in abutting districts/ towns in terms of fecal coliform (MPN/ 100ml):

Sl No.	Name of the Block	Water quality in river and its tributaries in abutting districts/ towns in terms of fecal coliform (MPN/ 100ml):	Remarks
1.	Kalna -II (Ganga)	Not Detected	
2.	Kalna - I (Ganga)	Not Detected	
3.	Purbasthali - I (Ganga)	Not Detected	
4.	Purbasthali - II (Ganga)	Not Detected	
5.	Katwa - II (Ganga)	Not Detected	
6.	Ketugram - II (Ganga & Ajay)	Not Detected	
7.	Khandaghosh (Damodar)	Not Detected	
8.	Galsi - I (Damodar)	Not Detected	
9.	Galsi - II (Damodar)	Not Detected	
10.	Jamalpur (Damodar)	Not Detected	
11.	Memari - I (Damodar)	Not Detected	
12.	Raina - I (Damodar)	Not Detected	
13.	Kalna Municipality (Ganga)	Not Detected	
14.	Dainhat Municipality (Ganga)	Not Detected	
15.	Katwa Municipality (Ganga)	Not Detected	
District Total -		Not Detected	Shall not be detectable in any 100ml sample

Report received from CSIR – Central Mechanical Engineering Research institute dated: 11.10.2021



ANNEXURE

19 FEB 2024

3. Municipal Solid Waste Disposal

Annexure: 'R-8'

(a) Per day generation of Solid Waste in each city/ town within the District:

As per data received from Kalna Municipality, Katwa Municipality & Dainhat Municipality total generation of Solid Waste are 4.507 (MT). Reports are also attached for ready reference.



ANNEXURE

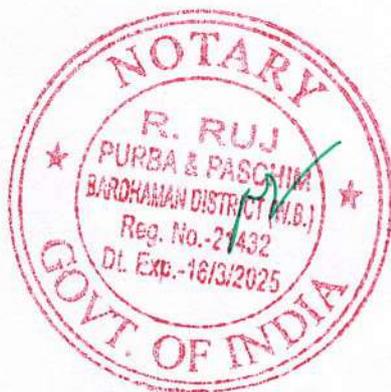
19 FEB 2024

3. Municipal Solid Waste Disposal

Annexure: 'R-9'

(b) Quantity of Solid waste treated per day, in each city/ town of the District

As per Original Application No.: 200/2014 Point No.: II, (b) all of the dumpsites are far away from the bank of the river Ganga and its tributaries. There are a dumpsite of 2 acre at Beltala where the Segregated waste disposed separately after collecting the waste from household. So many large size twin bins and community dustbins are installed in different Ghats to keep the degradable waste specially in puja as well as others times. For more information, recived report are attached for ready reference.

**ANNEXURE****19 FEB 2024**

3. Municipal Solid Waste Disposal

Annexure: 'R-10'

(c) The gap in treatment of solid waste:

As per Original Application No.: 200/2014 Point No.: II, (c) the Solid waste is collected by the concerned ULBs on a daily basis for treatment. There are a dumpsite of 2 acre at Beltala where the Segregated waste disposed separately after collecting the waste from household. So many large size twin bins and community dustbins are installed in different Ghats to keep the degradable waste specially in puja as well as others times. Besides a processing plant is going to be held by 2024 at Katwa Municipality to process the wet waste. For more information, recived report are attached for ready reference.

**ANNEXURE**

19 FEB 2024

3. Municipal Solid Waste Disposal

Annexure: 'R-11'

(d) Legacy waste and the time bound plan to treat legacy waste:

As per Original Application No.: 200/2014 Point No.: II (d), as per data received, **Legacy Waste status of Ganga Towns** of Katwa Municipality have 1 (One) Dump site and which is 2 (Two) Acre in area. Estimated Quantity of Legacy Waste is 3885 (Three Thousand Eight Hundred Eighty Five) Metric Tonnes (MT). The DPR (Details Project Report) of Kalna Municipality and Dainhat Municipality are prepared by KMDA and submitted.



ANNEXURE

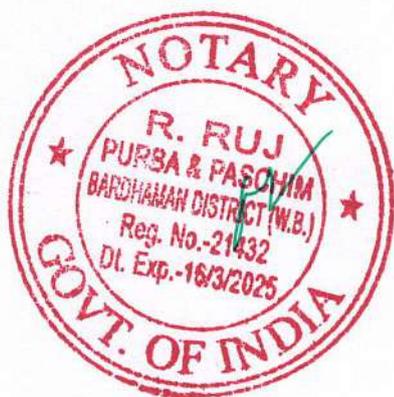
19 FEB 2024

3. Municipal Solid Waste Disposal

Annexure: 'R-12'

(e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste:

The per day generation of industrial solid waste are 1768.652 (One Thousand Seven Hundred Sixty Eight Point Six Hundred Fifty Two) MT/ month (comprising of ETP sludge, Husk ash, Dust, Paper Trimming and processed Pulp) and manner of its treatment is land filling.

**ANNEXURE**

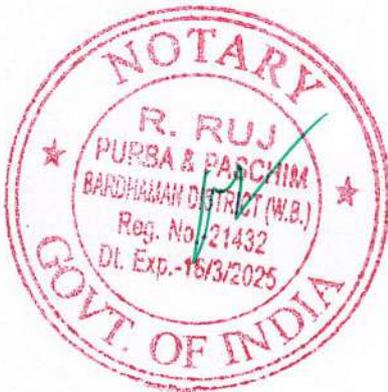
19 FEB 2024

3. Municipal Solid Waste Disposal

Annexure: 'R-13'

(f) Current status of dumping of solid waste with the reference to location:

Sl No.	Name of the Municipality	Current status of dumping of solid waste with the reference to location	Remarks
1.	Kalna	Jewdhara	
2.	Katwa	Beltala, ward No: 20, Adjacent to Railway Track	
3.	Dainaht	Ward No: 10	



ANNEXURE

19 FEB 2024

24

4. Construction and Demolition waste

Annexure - 'R-14'

(a) Total per day generation of C & D Waste within the District:

Sl No.	Name of the Municipality	Total per day generation of C & D Waste within the District(MT)	Remarks
1.	Kalna Municipality	0.47	
2.	Katwa Municipality	0.41	
3.	Dainhat Municipality	0.84	
District Total -		1.72	

**ANNEXURE-****19 FEB 2024**

(a) Number of industrial unit discharging their effluent treated/ untreated in river Ganga and its tributaries abnd details of defaulting industrial units:

As per report received from West Bengal Pollution Control Board (WBPCB)
Number of Industrial unit discharging their effluent in the River Ganga and its tributaries: 50

Details of defaulting unit: I) M/s Kalna Rice Mills Pvt Ltd. located at Japatpara, P.O. & P.S Kalna, Dist. Purba Bardhamanj, PIN - 713409

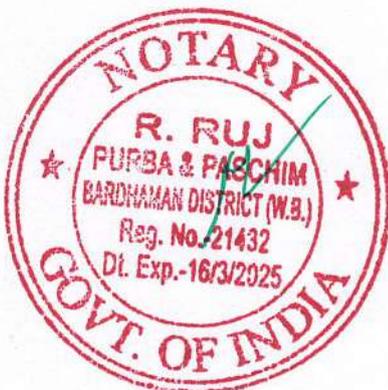
ii) M/s Umananda Rice Mill Pvt. Ltd, located at Niralgachhi, P.O. Dhatrigram, P.S. Kalna, Dist. Purba Bardhaman, PIN-713405

iii) M/s R.K Industries, located at Lichutala, P.O & P.S Kalna, Dist. Purba Bardhaman

iv) M/s Maa Laxmi Modern Mini Rice Mill, located at Vill. & P.O Bhatar, Dist. Purba Bardhaman, PIN. 713125

v) M/s Tarama Rice Mill Pvt Ltd. Located at Vill & P.O Amarun, P.S. Bhatar, Dist. Purba Bardhaman, PIN - 713125

For all the above defaulting units, Direction has been issued by the State Board, copies of which are enclosed herewith.



ANNEXURE

19 FEB 2024

5. Industrial Effluent discharge

Annexure - 'R-16'

(b) The daily generation of such industrial waste within the District.Total per day generation of C & D Waste within the District:

The daily generation of such industrial waste within the District.Total per day generation of C & D Waste within the District is 1144.07 (KL/day) (One Thousand One Hundred Forty Four).

Report is enclosed for ready reference.

ANNEXURE.



19 FEB 2024

5. Industrial Effluent discharge

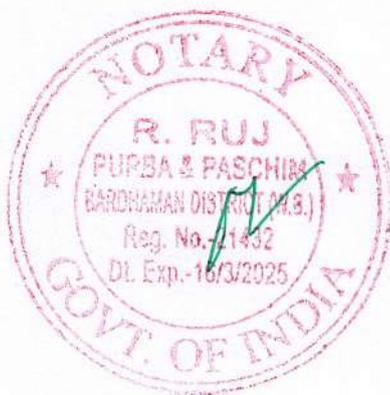
Annexure - 'R-17'

(c) The manner of treatment of the industrial waste so generated:

The manner of treatment of Industrial waste so generated: Effluent Treatment Plant.

Report received from West Bengal Pollution Control Board is enclosed herewith.

ANNEXURE.



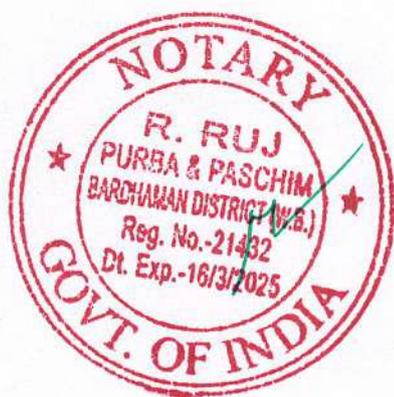
19 FEB 2024

5. Industrial Effluent discharge

Annexure - 'R-18'

(d) The discharge effluent analysis from the CETP and ETP treating the industrial waste from each outlet.

Effluent monitoring has been conducted by the State Board at M/s Singh Bhawani Paper Mills Pvt. Ltd., M/s Krishna Tissues Pvt. Ltd, and M/s Debnath Kagoj Udyog (P) Ltd. Copies of the latest effluent analysis reports are enclosed herewith.

**ANNEXURE**

19 FEB 2024

5. Industrial Effluent discharge

Annexure - 'R-19'

(e) The per day generation of industrial solid waste and manner of its treatment and disposal in the District:

The per day generation of industrial solid waste are 1768.652 (One Thousand Seven Hundred Sixty Eight Point Six Hundred Fifty Two) MT/ month (comprising of ETP sludge, Husk ash, Dust, Paper Trimming and processed Pulp) and manner of its treatment is land filling.

**ANNEXURE****19 FEB 2024**

6. Regulation of Flood Plain Zone

Annexure - 'R - 20'

(a) If the flood plain zone has been demarcated and the extent of encroachment Total per day generation of C & D Waste within the District the flood plain zone in the District:

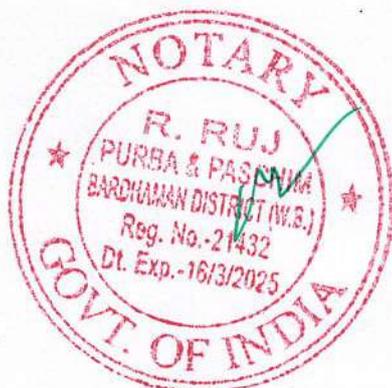
length of Encroachment of Flood Plains of River Ajaoy and Bhagirathi are as follows:

Sl No	Name of The Block	Location	Name of the River	Types of Embankment	Lenght	Approx length Encroachment	Remarks
1	Katwa - I	Goai Railway line to Goalpara Katwa	Ajoy	Departmental Embankment	5.486 KM	0.300 Km	
2	Katwa - II	Matuari Ferry Ghat to Char Sahapur	Bhagirathi	Departmental Embankment	1.200 KM	0.200 Km	

The per day generation of industrial solid waste are 1768.652 (One Thousand Seven Hundred Sixty Eight Point Six Hundred Fifty Two) MT/ month (comprising of ETP sludge, Husk ash, Dust, Paper Trimming and processed Pulp) and manner of its treatment is land filling.

The flood plain zone for river Damodar in the Jurisdiction of this office has already been demarcated, but encroachment details on the flood plain has not been demarcated. Flood plain zone consists of both Govt acquired land and public land.

Report recived from WBPCB is enclosed herewith.



ANNEXURE

19 FEB 2024

(b) The details of direct discharge of pollutants by the encroachers by the side of the river Total per day generation of C & D Waste within the District Ganga and its tributaries in the District.

As per Original Application No.: 200/2014 Point no: (b) No such encroachment made so far that may cause threat to the river erosion or any other such issues.



ANNEXURE-

19 FEB 2024

Bio medical Waste

Annexure - R - 22

(a) The per day total generation of bio medical waste in the District:

on the aspect of Bio medical Waste Management the statistical data is produced below:

Sl No.	Name of the District	Number of Health Care Units	Bio-medical Generation (Kg/day)	Bio-medical Waste treatment and disposal (Kg/day) in Common Bio medical Waste Treatment Facilities
1	Purba Bardhaman	534	3481.89	3481.89



ANNEXURE

19 FEB 2024

(b) The manner of its treatment and disposal:

(As per Original Application No.: 200/2014 Point no: VI), (b) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-23**". In this regard it may also be mentioned that as per received report on Bio-Medical Waste Management in Purba Bardhaman District have 534 (Five Hundred Thirty Four) nos. of health Care Units, Total Bio-medical Waste Generation is 3481.89 (Three Thousand Four Hundred Eighty One Point Eighty Nine) Kilo Gram Per Day. Disposal of Bio-medical waste generated from Government healthcare establishment are disposed as per standard norms at a dedicative facility mentioned by designated scavenging vendor at Koichor, Mongolkote under Purba Bardhaman.



ANNEXURE

19 FEB 2024

Mining

Annexure: 'R-24'

(a) Number of cases registered within a year against illegal mining in the bed or flood plains of river Ganga and its tributaries and details of enforcement of mining policy of State and "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and Sustainable Sand Mining Management Guidelines 2016:

(As per Original Application No.: 200/2014 Point no: VII), (a) detailed reports in this regard have been received from the concerned Municipalities, Blocks and related Departments which are annexed herewith and marked as "**Annexure - R-24**". In this regard it may be mentioned that stringent action is initiated against miscreants whenever incidents of illegal sand mining is defeated.



ANNEXURE

19 FEB 2024

32324



KALNA MUNICIPALITY

DangaPara, Kalna, Purba Bardhaman, Pin-713409

e-Mail:-ckm.kalna@gmail.com

Memo No. 0085/KM/c

Date: 18.01.2024

To
The District Magistrate
& Chairperson
District Ganga Committee
Purba Bardhaman
2nd Floor, New Administrative Building,
Kachari Road, Purba Bardhaman 713101

Sub: Providing information for complying with the directions given by Hon'ble NGT.

Ref: Your memo no Nil & dated Nil.

Sir,

In response to afore said subject and memo submitting here with point wise desired report as per order vide OA No 200/2014 dated 25/09/2023 and 24/11/2023 in respect of Kalna Municipality as below.

Para

- 7.1) Sewage is not discharged directly into River.
- 7.2) No industry present in this Municipality.
- 7.3) Near kheya ghat ward no-05 & 10.
- 7.4) NA.
- 7.5) Solid waste collected by door to door in separate manner & disposal in dump yard.
- 7.6) NA.
- 7.7) No agricultural land.
- 7.8) Collected through agency from hospital.
- 7.9) Not present in this area.
- 7.10) Not present in this area.

Yours faithfully,

Chairman/Executive Officer
Kalna Municipality
Executive Officer
Kalna Municipality



ANNEXURE

19 FEB 2024

Cumulative Monthly Progress Report on Municipal Solid Waste Management Activities for Onward submission to Hon'ble NGT

Reporting Month & Year	Name of ULB	No. of Wards	Total Quantity of Waste Generation			Door to Door Waste Collection system exist in no. of Wards				Total Quantity of Waste Being Collected (TPD)			Total No. of Permanent Secondary Transfer Station present	Total No. of Secondary Transfer Stations present	Permanent Waste Processing Plant being operated by Agency		Permanent Processing Plant being operated by ULB engaging Local Labour or Self Help Groups		Interim Processing Plant being operated by ULB engaging Local Labour or Self Help Groups		If Sanitary Landfill Site present then please give its Total Capacity (Ton)	Land Available with ULB for setting up Permanent Waste Processing Plant (In Acre)	IEC (In this month how many activities undertaken? (Specify number))						C.B. (In this month how many activities undertaken? (Specify number))			
			Wet Waste (TPD)	Dry Waste (TPD)	Total Waste (TPD)	100%	Partial	100%	Partial	Mixed Waste	Segregated Wet Waste	Segregated Dry Waste			Capacity of Wet Waste Processing Plant (TPD)	Capacity of Dry Waste Processing (MRF) Plant (TPD)	Capacity of Wet Waste Processing Unit (TPD)	Capacity of Dry Waste Processing (MRF) Unit (TPD)	Capacity of Wet Waste Processing Unit (TPD)	Capacity of Dry Waste Processing (MRF) Unit (TPD)			Kitchen Sticker	Poster	Banner	Tabloou	Miling	Wall Painting	Parameting	ULB Level meeting	N.S. Training	N.B. Trainin

Slater

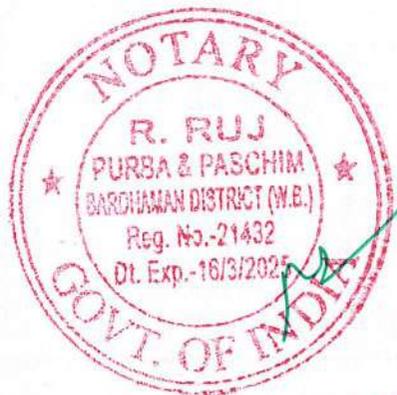
Sanitary Inspector
Kalna Municipality

06/11/23

Executive Officer
Kalna Municipality

[Signature]

Chairman
Kalna Municipality



ANNEXURE

19 FEB 2024

32326



OFFICE OF THE COUNCILLORS
KATWA MUNICIPALITY

P.O. - Katwa, Dist. - Purba Bardhaman, Pin - 713130

From :

Samir Kumar Saha

Chairman
Katwa Municipality

Memo No 817 (Emgg)



FAX NO - 03453 - 258160

Kat : (03453) 255-160 Chamber

Kat : (03453) 255-005 Office

Dated, Katwa, the 24/11/2023

To
The Additional District Magistrate (M A)
Purba Bardhaman

Sub: Regarding the request for complying with the directions given by Hon'ble NGT .

Your Office Memo No: 02/DGC/XLI-7/NGT/2022 Dated - 23/11/2023

Sir,

In reference to the above noted subject & Memo under this is to inform you that, this ULB is considered as a Ganga Town as river Ganga flows across the town. However some issues are maintained by Hon'ble NGT regarding Ganga pollution made by the Ganga Towns bearing application no.-200/2014 in point wise. For the compliance direction of said issues are described below with indicate the present scenario of this ULB-

1. There is a STP of 2.3 MLD capacity in this ULB and treated water from this STP is discharge in to river Ganga . Besides, some M.S. Screen are installed in the discharge point of storm water drains near river Ganga to arrest the floating solid water including plastic waste.
2. It is a small town and there is no industrial area. So there is no issue of polluted effluents discharge from industries.
3. A large no of Trees are planted beside the embankment in a regular interval to arrest the erosion of the embankment of encroachment of floodplains is said to be very small.
4. There are a dumpsite of 2 acre at Beltala where the segregated waste disposed separately after collecting the waste from household. So many large size twin bins installed in different Ghats keep the degradable waste specially in Puja. Besides a processing plant is going to be held by 2024 in this ULB to process the wet waste.
5. There is no Agricultural Run of across the river under this ULB.
6. There are 5 nos of Sub Health Centre in this ULB from where Bio-medical waste is generated and a agency is engaged to take this waste .
7. There is no issue of Sand mining & Smuggling in this area.

Considering the gravity of the matter this ULB is very eager to comply each direction of Hon'ble NGT to protect the environment along with river Ganga.

Thanking you.

ANNEXURE-

Yours faithfully



[Signature]
Chairman
Katwa Municipality

• Guest House Srabani : Kat. 255-135 • Polyclinic : Kat. 259-612 • Water Supply : Kat. 257-430
email : katwa.municipality@gmail.com • Website : www.katwamunicipality.info

19 FEB 2024

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Office of the Dainhat Municipality
Dainhat * Purba Bardhaman

32327



Memo No: 95 DM /Engg/SWM

Date: 24.11.2023

To,
The Additional District Magistrate (MA)
Purba Bardhaman,

Sub: Report regarding the direction given by Hon'ble NGT
Ref: Copy of original application vide no 200/2014

Sir,

With reference to the above subject I'm submitting point wise report as per data asked by Hon'ble National Green Tribunal for this Municipality.

1. There are no sewage disposal points along the river where untreated sewage from households, hotels, industries, hospitals, educational institutions and government and private offices etc. enter in to the river.
2. No such industrial belt available under our jurisdiction.
3. The flood plains of the Ganga remain undisturbed and sandbags and boulders are installed along the banks to prevent erosion of the river bank areas which is maintained by Irrigation & water ways department.
4. First of all our dumpsite is far away from the river bank or river Ganga. Also we have installed community dustbins at different ghats of river Ganga and other important ghats, so that no waste gets into the Ganga and other important water bodies.
5. Since there is no cultivation in the area along the banks of the Ganges, no pesticides are mixed in the river water.
6. There are two no of nursing home & 15 no of medical shops which are identified as bio medical waste generator and one dedicated agency collect all bio medical waste from those establishments.
7. No such record or complain of illegal sand mining & smuggling activity received from police or public end.

Thanking You,



Chairman
Dainhat Municipality



ANNEXURE

19 FEB 2024

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32328

DPO
9



Government of West Bengal
Office of the Block Development Officer
Kalna-II Development Block
Singerkone :: Kalna :: PurbaBardhaman
Email :bdokalna2@gmail.com

Memo No. 159/K-II

Dated: 18.01.2024

To
The District Magistrate
& Chairperson
District Ganga Committee
Purba Bardhaman

Sub:-Providing information for complying with the directions given by Hon'ble NGT vide Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

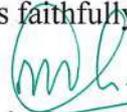
Sir,

With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Thanking you

Encl. As stated

Yours faithfully


18/01/24

Block Development Officer
Kalna-II, Purba Bardhaman
Dated: 18.01.2024

Memo No. 159/1(2)/K-II

Copy forwarded for kind perusal to -

1. The Additional District Magistrate (MA), Purba Bardhaman.
2. The Sub-Divisional Officer, Kalna, Purba Bardhaman.


18/01/24

Block Development Officer
Kalna-II, Purba Bardhaman



ANNEXURE-

19 FEB 2024

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Application no.200/2014

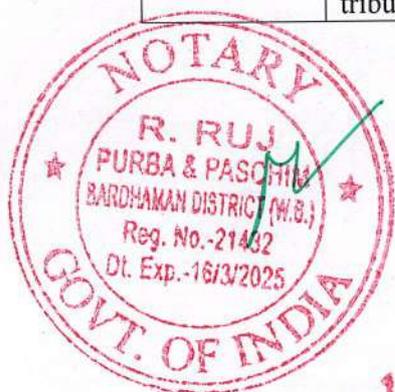
(C.W.P No. 3727/1985)

(I.A. No. 340/2022)

M.C.Meheta Vs Union of India & Others, before the lordship of The NGT, Principal Bench, New Delhi

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023

Point No.	Key Issues	Reply
7.1	Sewage – discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	No sewage has been discharged into the rivers. Mostly it is managed by leach pit maintained by GP
7.2	Industrial effluent discharge (including hazardous waste) – polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial unit are located near the bank of river into our jurisdiction.
7.3	Encroachment of floodplains and erosion of embankments/river banks	No encroachment found.
7.5	Municipal Solid waste and legacy waste disposal – there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	Municipal wastage are managed by Municipality itself.
7.7	Agricultural Run-off	Sensitization programme are conducted with stakeholders through Block and GP for restrain from such habits
7.8	Bio-medical waste	Those are transported to the dedicated place by the selected agency through BMOH, Kalna 2 Block and not thrown into the river
7.9	Sand mining – Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	No such cases occurred till now.
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries	NA



ANNEXURE

[Signature]
18/01/24
Block Development Officer
Kalna-II, Purba Bardhaman

19 FEB 2024

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**Application no.200/2014
(C.W.P No. 3727/1985)
(I.A. No. 340/2022)**

M.C.Meheta Vs Union of India & Others, before the lordship of The NGT, Principal Bench, New Delhi

Hon'ble NGT Order vide OA No. 200/2014 dated 24/11/2023		
Point No.	Key Issues	Reply
I	<p>Sewage</p> <p>a) Per day generation of sewage in each city/town within the District.</p> <p>b) Quantity of sewage treated per day, city/town wise.</p> <p>c) The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>d) Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>e) Time bound plan to meet the gap, if any, in generation and treatment of sewage</p> <p>f) Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>g) Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)</p>	<p>a) 0.08 MT</p> <p>b) NA</p> <p>c) Sewage are being treated through leach pit</p> <p>d) NIL</p> <p>e) NA</p> <p>f) No such Hotel, Dharmashala have been situated in our jurisdiction as on date.</p> <p>g) No such information available.</p>
II	<p>Municipal Solid Waste disposal:</p> <p>a) Per day generation of Solid waste in each city/town within the District.</p> <p>b) Quantity of solid waste treated per day, in each city/town of the District.</p> <p>c) The gap in treatment of solid waste.</p> <p>d) Legacy waste and the time bound plan to treat legacy waste.</p> <p>e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>f) Current status of dumping of solid waste with reference to location.</p>	<p>Municipal wastage are managed by Municipality itself.</p>
III	<p>Construction and Demolition waste:</p> <p>a) Total per day generation of C & D Waste within the District.</p> <p>b) The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.</p>	<p>NA</p>



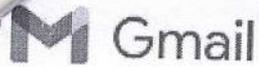
ANNEXURE

[Signature]
18/01/24

Block Development Officer
Kalna-II, Purba Bardhaman

19 FEB 2024

42 42



BDO Kalna-II <bdokalna2@gmail.com>

Providing information for complying with the direction given by Hon'ble NGT.

2 messages

BDO Kalna-II <bdokalna2@gmail.com>

To: dm-burd <dm-burd@nic.in>

18 January 2024 at 18:32

Cc: SDO KALNA ELECTION <sdokalnaelection@gmail.com>

--
Sir / Madam,
Please see the attachment.

**Block Development Officer
Kalna-II Development Block
Singerkone, Purba Bardhaman**

Please consider the environment before printing this email
"Print this mail only if absolutely necessary. Save Paper. Save Trees."

Memo 159.PDF
2297K

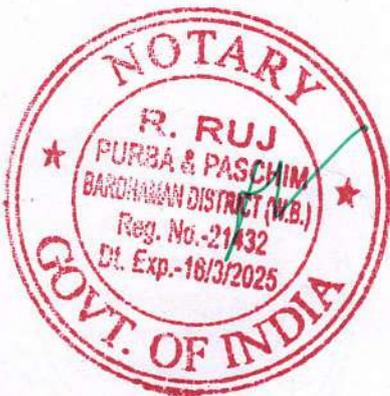
BDO Kalna-II <bdokalna2@gmail.com>

To: districtgangacommitteeprbdn@gmail.com

18 January 2024 at 18:53

[Quoted text hidden]

Memo 159.PDF
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ANNEXURE

11 9 FEB 2024

4 43



Government of West Bengal
Office of the Block Development Officer
Kalna-I Development Block
Lichutala :: Kalna :: PurbaBardhaman
Email : bdokalna1@gmail.com

Memo No. 174

Dated. 18-01-2024

To
 The District Magistrate
 & Chairperson
 District Ganga Committee
 Purba Bardhaman

Sub:- Providing information for complying with the directions given by Hon'ble NGT vide Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,

With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023		
Point No.	Key Issues	Reply
7.1	Sewage – discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	Sewage discharged from households and community institutions are being managed through leach pit etc maintained by the Gram Panchayats.
7.2	Industrial effluent discharge (including hazardous waste) – polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial units are located near the river and mixing of industrial sewage in the river do not take place.
7.3	Encroachment of floodplains and erosion of embankments/river banks	Encroachment of floodplains and erosion of embankments do not pose any threats.
7.5	Municipal Solid waste and legacy waste disposal – there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats	Municipal wastes are being managed by the Municipality.

ANNEXURE

11 9 FEB 2024

42.44



	(especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	
7.7	Agricultural Run-off	Farmers are made aware of the danger of agricultural run-off being drained to the river as it will destroy the ecosystem and soil fertility
7.8	Bio-medical waste	Bio-medical wastes are not flown into the river under Kalna-I Block jurisdiction
7.9	Sand mining – Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	Sand mining under Kalna-I block has been stopped already. Stringent actions have been taken against illegal sand mining by lodging FIR and consequent arrest of the culprits
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries	Not applicable for Kalna-I

Hon'ble NGT Order vide OA No. 200/2014 dated 24/11/2023

Point No.	Key Issues	Reply
I	<p>Sewage</p> <p>a) Per day generation of sewage in each city/town within the District.</p> <p>b) Quantity of sewage treated per day, city/town wise.</p> <p>c) The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>d) Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>e) Time bound plan to meet the gap, if any, in generation and treatment of sewage</p> <p>f) Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>g) Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)</p>	<p>a) 0.35 MT</p> <p>b) 0.1 MT</p> <p>c) Sewage are being treated through leach pit community basis</p> <p>d) 0 MT</p> <p>e) NA</p> <p>f) No such hotel near the river</p> <p>g) Not available at this end</p>
II	<p>Municipal Solid Waste disposal:</p> <p>a) Per day generation of Solid waste in each city/town within the District.</p> <p>b) Quantity of solid waste treated per day, in each city/town of the District.</p> <p>c) The gap in treatment of solid waste.</p> <p>d) Legacy waste and the time bound plan to treat legacy waste.</p> <p>e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>f) Current status of dumping of solid waste with reference to location.</p>	<p>Municipal solid wastes are being managed by the Municipality.</p>



ANNEXURE

19 FEB 2024

III	Construction and Demolition waste: a) Total per day generation of C & D Waste within the District. b) The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.	Such data not available at this end
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Yours faithfully

Block Development Officer
Kalna-I, Purba Bardhaman

Dated. 18-01-2024

Memo No. 174/1(2)

Copy forwarded for kind perusal to –

1. The Additional District Magistrate(MA), Purba Bardhaman.
2. The Sub-Divisional Officer, Kalna, Purba Bardhaman.

Block Development Officer
Kalna-I, Purba Bardhaman



ANNEXURE

19 FEB 2024



Government of West Bengal
Office of the Block Development Officer
Purbasthali-I Development Block
Srirampur, Purba Bardhaman

Memo No : 230

Dated : 19/01/2024

To
The District Magistrate & Chairperson
 District Ganga Committee
 Purba Bardhaman

Sub:- Providing information for complying with the directions given by Hon'ble NGT
vide Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,

With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023		
Point No.	Key Issues	Reply
7.1	Sewage — discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	Sewage discharged from households and community institutions are being managed through leach pit etc maintained by the Gram Panchayats.
7.2	Industrial effluent discharge (including hazardous waste) — polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial units are located near the river and mixing of industrial sewage in the river do not take place.
7.3	Encroachment of floodplains and erosion of embankments/river banks	Encroachment of flood plains and erosion of embankments do not pose any threats.
	Municipal Solid waste and legacy waste disposal — there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats	Not applicable for this Block as it situates at rural area



ANNEXURE

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	(especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	
7.7	Agricultural Run-off	Farmers are made aware of the danger of agricultural run-off being drained to the river as it will destroy the ecosystem and soil fertility
7.8	Bio-medical waste	Bio-medical wastes are not flown into the river under Purbasthali-I Block jurisdiction
7.9	Sand mining — Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	Sand mining under Purbasthali-I block has been stopped already. Stringent actions have been taken against illegal sand mining by lodging FIR and consequent arrest of the culprits
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries	Not applicable for Purbasthali-I

Hon'ble NGT Order vide OA No. 200/2014 dated 24/11/2023

	<p>Sewage</p> <p>Per day generation of sewage in each city/town within the District.</p> <p>Quantity of sewage treated per day, city/town wise.</p> <p>The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>Time bound plan to meet the gap, if any, in generation and treatment of sewage</p> <p>Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)</p>	<p>0.21 MT</p> <p>0.1 MT</p> <p>Sewage are being treated through leach pit community basis</p> <p>0 MT</p> <p>NA</p> <p>No such hotel near the river</p> <p>Not available at this end</p>
	<p>Municipal Solid Waste disposal:</p> <p>Per day generation of Solid waste in each city/town within the District:</p> <p>Quantity of solid waste treated per day, in each city/town of the District.</p> <p>The gap in treatment of solid waste.</p> <p>Legacy waste and the time bound plan to treat legacy waste</p> <p>The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste</p> <p>Current status of dumping of solid waste with</p>	<p>Municipal solid wastes are being managed by the Gram Panchayats</p>



ANNEXURE-

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III	Construction and Demolition waste: Total per day generation of C & D Waste within the District. The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.	Such data not available at this end
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This is for your kind information and taking necessary action

Yours faithfully,


Block Development Officer,
Purbasthali-I Development Block
Srirampur, Purba Bardhaman

HD: 19/01/2024

MEMO-230/1(2)

Copy forwarded for kind perusal to —

The Additional District Magistrate (MA), Purba Bardhaman.
The Sub-Divisional Officer, Kalna, Purba Bardhaman.


Block Development Officer,
Purbasthali-I Development Block
Srirampur, Purba Bardhaman



ANNEXURE

19 FEB 2024



Government of West Bengal

Office of the Block Development Officer

Purbasthali-II Development Block

Patuli, Purba Bardhaman

E-mail: miscell.purba2@gmail.com. Phone: 03453-248 496/812

Memo No: 321

Date: 12/02/2024

To
The District Magistrate & Chairman
District Ganga Committee
Purba Bardhaman

Sub:- Providing information for complying with the directions given by Hon'ble NGT vide Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,
With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No 200/2014 dated 25/09/2023		
Point No	Key Issue	Reply
7.1	sewage — discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	Sewage are being managed by the use of leach peat.
7.2	Industrial effluent discharge (including hazardous waste) — polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find heir way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial unit is found in this area.
7.3	Encroachment of floodplains and erosion of embankments/river banks	No such threats.
7.5	Municipal Solid waste and legacy waste disposal — here are numerous sources of solid waste veneration like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	N/A
7.7	Agricultural Run-off	No agricultural run-off is drained to the river.
7.8	Bio-medical waste	No bio-medical wastes are mixed in river.
7.9	Sand mining — Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	No such activity found and immediate action is taken by the authority if found such type of incident.
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries	N/A

ANNEXURE

19 FEB 2024

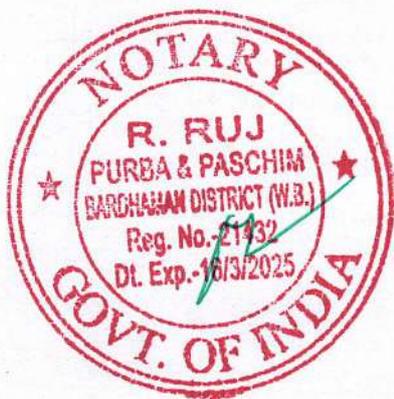
48 50

Hon'ble NGT Order vide OA No 200/2014 dated 24/11/2023

I	Sewage Per day generation of sewage in each city/town within the District. Quantity of sewage treated per day, city/town wise. The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town. Quantity of discharged treated sewage from each STP, particularly for fecal coliform. Time bound plan to meet the gap, if any, in generation and treatment of sewage Details of Hotels, Dharamshala and Ashram Operating without proper consent and discharging untreated effluent and the action taken against them. Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)	0.2 MT 0.1 MT Sewage are being managed by the use of leach peat. 0.0 MT N/A No hotels beside Ganga N/A
II	Municipal Solid Waste disposal: er day generation of Solid waste in each city/town within the District. Quantity of solid waste treated per day, in each city/town of the District. The gap in treatment of solid waste. Legacy waste and the time bound plan to treat legacy waste. The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste. Current status of dumping of solid waste with	The waste are being managed by the Gram Panchayats.
III	Construction and Demolition waste: Total per day generation of C & D waste within the District The detail of plant established for the treatment of C & D waste including the existing capacity and capacity utilization.	N/A

Yours faithfully

12/02/24
Block Development Officer
Purbasthali-II Development Block
Block Development Officer
Purbasthali-II Development Block
Patuli, Purba Bardhaman



ANNEXURE

19 FEB 2024

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32340

পঞ্চায়েত সমিতির কার্যালয়

কাটোয়া-২ পঞ্চায়েত সমিতি

গ্রাম + ডাকঘর - দাঁইহাট, থানা - কাটোয়া,

জেলা - পূর্ব বর্ধমান, পিন - ৭১৩৫০২

বৈদ্যুতিক ডাক - bdokatwatwo@gmail.com



OFFICE OF THE EXECUTIVE OFFICER

KATWA-II PANCHAYAT SAMITI

VILL + P.O. - DAINHAT, P.S. - KATWA
DIST.: PURBA BARDHAMAN, PIN: 713502

Email: bdokatwatwo@gmail.com

Memo No. 66/PS
To
The District Magistrate
& Chairperson
District Ganga Committee
Purba Bardhaman

ADM (Edu.)
[Signature]

Dated. 18-01-2024

CHECK NO. 609

Collection [Signature]

Date 08/02/24

[Signature]

Sub:- Providing information for complying with the directions given by Hon'ble NGT vide
Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,

With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023		
Point	Key Issues	Reply
7.1	Sewage - discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	Sewage discharged from households and community institutions are being managed through filter chamber etc maintained by the Gram Panchayats.
7.2	Industrial effluent discharge (including hazardous waste) - polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial units are located near the river and mixing of industrial sewage in the river do not take place.
7.3	Encroachment of floodplains and erosion of embankments/river banks	Encroachment of floodplains and erosion of embankments do not pose any threats.
7.5	Municipal Solid waste and legacy waste disposal - there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	Municipal wastes are being managed by the Municipality.
7.7	Agricultural Run-off	Farmers are made aware of the danger of agricultural run-off being drained to the river as it will destroy the ecosystem and soil fertility
7.8	Bio-medical waste	Bio-medical wastes are not flown into the river under Katw-II Block jurisdiction
7.9	Sand mining - Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	Sand mining is not practice under this block .
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries	Not applicable for Katwa-II

ANNEXURE

SDO, Katwa / OC, MA

19 FEB 2024

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Point No.	Key Issues	Reply
I	<p>Sewage</p> <p>a) Per day generation of sewage in each city/town within the District.</p> <p>b) Quantity of sewage treated per day, city/town wise.</p> <p>c) The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>d) Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>e) Time bound plan to meet the gap, if any, in generation and treatment of sewage</p> <p>f) Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>g) Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)</p>	<p>a) 0.35 MT</p> <p>b) 0.1 MT</p> <p>c) Sewage are being treated through leach pit community basis</p> <p>d) 0 MT</p> <p>e) NA</p> <p>f) No such hotel near the river</p> <p>g) Not available at this end</p>
II	<p>Municipal Solid Waste disposal:</p> <p>a) Per day generation of Solid waste in each city/town within the District.</p> <p>b) Quantity of solid waste treated per day, in each city/town of the District.</p> <p>c) The gap in treatment of solid waste.</p> <p>d) Legacy waste and the time bound plan to treat legacy waste.</p> <p>e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>f) Current status of dumping of solid waste with reference to location.</p>	Municipal solid wastes are being managed by the Municipality.
III	<p>Construction and Demolition waste:</p> <p>a) Total per day generation of C & D Waste within the District.</p> <p>b) The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.</p>	Such data not available at this end



Yours faithfully

dy
Block Development Officer
Katwa-II, Purba Bardhaman

Dated. 18-01-2024

Memo No. 66/1 (2)/PS

Copy forwarded for kind perusal to –

1. The Additional District Magistrate(MA), Purba Bardhaman.
2. The Sub-Divisional Officer, Katwa, Purba Bardhaman.

ANNEXURE

dy
Block Development Officer
Katwa-II, Purba Bardhaman

19 FEB 2024

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Government of West Bengal
Office of the Block Land & Land Reforms Officer
Ketugram-II * Gangatikuri * Purba Bardhaman
Phone No. 03453-270343/ email id: bllroketugramii@gmail.com

Memo.No. / 53

/BL & LRO/Ketugram-II/24

Dated, 19.01.2024

To
 The Block Development Officer,
 Ketugram-II.

Sub:- Information regarding for making compliance report with direction given by Hon'ble NGT.

Ref:- Your memo.no. 178/Exh Dated, 18.01.2024

Madam,

In reference to the above, I would like to inform you that no cases were registered with a year against illegal mines in the bed or flood plains of river Ganga and its tributaries as there is only one sand mining that in the jurisdiction of B.L. & L.R.O, Ketugram-II which is closed for two years.

This is for favour of your kind perusal.

✓
 Block Land & Land Reforms Officer
 Ketugram-II
 Gangatikuri : Purba Bardhaman.
 Block Land & Land Reforms Officer
 Ketugram-II, Gangatikuri, Purba Bardhaman



ANNEXURE

19 FEB 2024

COMPLIANCE REPORT WITH DIRECTION GIVEN BY HON'BLE NGT

Date of Hearing – 25.09.2023

Name of the District: Purba Bardhaman

Name of the Block : Ketugram-II

Name of Ganga Borderign Gram Panchayats : 1) Sitahati 2) Mougram

Key Points and the present status under this block

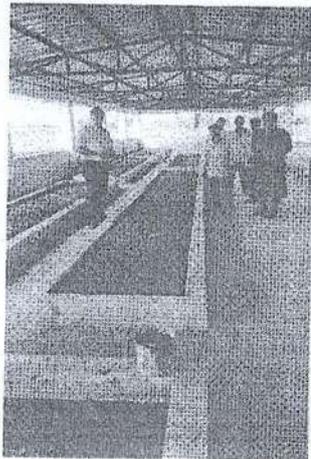
1. **Sewage – discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries.** - Black and Yellow water from households, educational institutions and public & private offices are being managed by soakpits. Grey water is being managed with leach pits , soakpit with tubewell platform etc.
2. **Industrial effluent discharge (including hazardous waste) – polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains.** Being rural area, there is no major industry in this area.
3. **Encroachment of floodplains and erosion of embankments/river banks :** to minimize erosion of embankments / river banks , schemes have been taken by Forest Department for afforestation by Roadside of NABARD Road from Naliyapur Village upto Keuguri Village. Some afforestation work has been done at Sitahati Village under MGNREGS Scheme. Land Identified for afforestation at Naihati Masir Sanko. To minimize encroachment of floodplains, Gram Panchayat does not entertain any construction by the river side.
4. **Municipal Solid waste and legacy waste disposal – there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River :** Solid Waste Management Unit have been built at Naliyapur IMIS village of Sitahati Gram Panchayat and Naliyapur IMIS Village of Mougram Gram Panchayat which are fully operational. In addition to that temporary collection centres are present at river sides for collection of plastics and bio degradable wastes. Presently, plastics are collected and sent to the PWM Unit at Nimdaha of Purbasthali-II Dev. Block at regular interval.



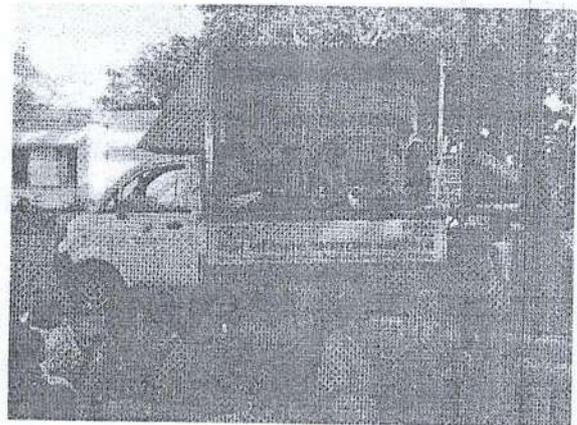
ANNEXURE

19 FEB 2024

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Agricultural Run-off : Awareness campaign and meeting are regularly arranged with a focus to use organic manure to minimize chemical fertilizers and the pollution caused by it.



5. **Bio-medical waste** : Bio medical wastes generated from Ketugram BPHC and sub-centres are taken away by the contracts (RVD, Burdwan) at regular interval.
6. **Sand mining – Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling.** : Frequent raids are carried out with BL&LRO & Ketugram Police at Sand lifting point of River Ajay.
7. **Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries.”** : Very little sewerage and industrial effluents are discharged from this block’s jurisdiction area.



ANNEXURE-

19 FEB 2024

Das
 Block Development Officer
 Ketugram-II Dev. Block

COMPLIANCE REPORT WITH DIRECTION GIVEN BY HON'BLE NGT

Date of Hearing – 24.11.2023

Name of the District: Purba Bardhaman

Name of the Block : Ketugram-II

Name of Ganga Bordering Gram Panchayats : 1) Sitahati 2) Mougram

The following information are available under this block

I. Sewage

- a) **Per day generation of sewage in each city/town within the Block** : There is no big city/town or industry in this block which can generate sewage, though households , offices , institutions generate negligible amount of sewage in open.
- b) **Quantity of sewage treated per day, city/town wise** : As the quantity of sewage is negligible and sewage of household, office , educational institutes are managed with soakpits , there is no urgent need of Sewage Treatment Plant right now.
- c) **The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town**: As the quantity of sewage is negligible and sewage of household, office , educational institutes are managed with soakpits , there is no urgent need of Sewage Treatment Plant right now.
- d) **Quantity of discharged treated sewage from each STP, particularly for fecal coliform** : As the quantity of sewage is negligible and sewage of household, office , educational institutes are managed with soakpits , there is no urgent need of Sewage Treatment Plant right now.
- e) **Time bound plan to meet the gap, if any, in generation and treatment of sewage**: As the quantity of sewage is negligible and sewage of household, office , educational institutes are managed with soakpits , there is no urgent need of Sewage Treatment Plant right now.
- f) **Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them**: There are no such big hotels / dharmashala / Ashram that emits sewage in large quantity.
- g) **Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)** : below danger level

Municipal Solid Waste disposal:

- a) **Per day generation of Solid waste in each city/town within the District** : Not Applicable
- b) **Quantity of solid waste treated per day, in each city/town of the District**: Not Applicable
- c) **The gap in treatment of solid waste**. Not Applicable
- d) **Legacy waste and the time bound plan to treat legacy waste**. Not Applicable
- e) **The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste**. Not Applicable
- f) **Current status of dumping of solid waste with reference to location**. Not Applicable



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III. **Construction and Demolition waste:**

- a) **Total per day generation of C & D Waste within the Block. : 10 Qtl.**
- b) The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization. : **Centralised plant**

IV. **Industrial Effluent discharge**

- a) Number of industrial unit discharging their effluent treated/untreated in river Ganga and its tributaries and details of defaulting industrial units. - **NIL**
- b) Total daily generation of such industrial waste within the District. - **N/A**
- c) The manner of treatment of the industrial waste so generated. - **N/A**
- d) The discharge effluent analysis from the CETP and ETP treating the industrial waste from each outlet. - **N/A**
- e) The per day generation of industrial solid waste and manner of its treatment and disposal in the District. - **N/A**

V. **Regulation of Flood Plain Zone:**

- f) if the flood plain zone has been demarcated and the extent of encroachment on the flood plain zone in the District. : **Yes, There is no encroachment on the flood plain zone.**

VI. The details of direct discharge of pollutants by the encroachers by the side of the river Ganga and its tributaries in the District. **N/A**

VII. **Bio medical Waste:**

- a) The per day total generation of bio medical waste in the District. - **30 Kgs.**
- b) The manner of its treatment and disposal: **Bio medical wastes generated from Ketugram BPHC and sub-centres are taken away by the contractors (RVD, Burdwan) at regular interval.**

VIII. **Mining:**

- a) Number of cases registered within a year against illegal mining in the bed or flood plains of river Ganga and its tributaries and details of enforcement of mining policy of State and "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and Sustainable Sand Mining Management Guidelines 2016. - **NIL**



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[Signature]
Block Development Officer
Ketugram-II Dev. Block

[Signature]



32347

Memo No: 410

Date: 07-02-2024

To
The District Magistrate & Chairperson
District Ganga Committee
Purba Bardhaman

DPO

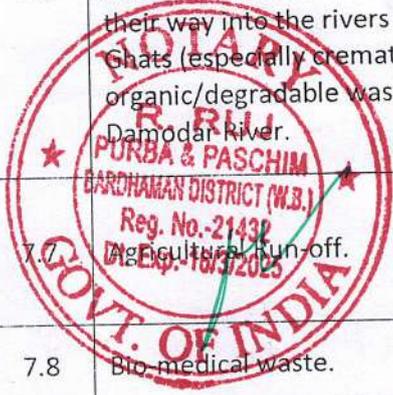
Sub: Providing information for complying with the directions given by Hon'ble NGT vide Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,

With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 25-09-2023

Point No.	Key Issues	Reply
7.1	Sewage – discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries.	Sewage discharged from households and community institutions are being managed through leachpit, Filter Chamber etc. maintained by the Gram Panchayats.
7.2	Industrial effluent discharge (including hazardous waste) -- polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains.	No such industrial units are located near the river and mixing of industrial sewage in the river do not take place.
7.3	Encroachment of floodplains and erosion of embankments/river banks.	Encroachment of floodplains and erosion of embankments/river banks do not pose any threats.
7.5	Municipal Solid waste and legacy waste disposal – there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. These solid wastes either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable wastes lying to be washed away by the Damodar River.	Not applicable for this Block as it is not in Municipal area.
7.7	Agricultural Run-off.	Farmers are made aware of the danger of agricultural run-off being drained to the river as it well destroys the ecosystem and soil fertility.
7.8	Bio-medical waste.	Bio-medical wastes are not flown into the river under Khandaghosh Block jurisdiction.
7.9	Sand mining – Most of the rivers (tributaries/ distributaries) are faced with the problems of illegal sand mining and smuggling.	Sand mining under Khandaghosh Block has been stopped already. Stringen actions have been taken against illegal sand mining by lodging FIR and consequent arrest of the culprits.



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32348

Wastewater pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries.

Not applicable for Khandaghosh Block

Hon'ble NGT Order vide OA No. 200/2014 dated 24-11-2023

I	<p>Sewage</p> <p>a) Per day generation of sewage in each city/town within the District.</p> <p>b) Quantity of sewage treated per day, city/town wise.</p> <p>c) The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>d) Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>e) Time bound plan to meet the gap, if any, in generation and treatment of sewage</p> <p>f) Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>g) Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)</p>	<p>0.21 MT</p> <p>0.1 MT</p> <p>Sewage are being treated through leach pit/ filter chamber community basis</p> <p>0 MT</p> <p>NA</p> <p>No such hotels near the river</p> <p>Not available at this end</p>
II	<p>Municipal Solid Waste disposal:</p> <p>a) Per day generation of Solid waste in each city/town within the District.</p> <p>b) Quantity of solid waste treated per day, in each city/town of the District.</p> <p>c) The gap in treatment of solid waste.</p> <p>d) Legacy waste and the time bound plan to treat legacy waste.</p> <p>e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>f) Current status of dumping of solid waste with reference to location</p>	<p>Not applicable for this Block as it is not in Municipal area.</p>
III	<p>Construction and Demolition waste:</p> <p>a) Total per day generation of C & D Waste within the District.</p> <p>b) The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.</p>	<p>Such data not available at this end.</p>

This is for your kind information and taking necessary action.

Yours faithfully,

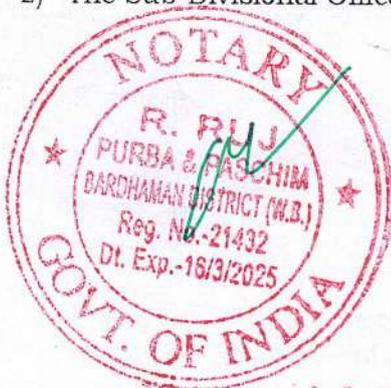

Block Development Officer
Khandaghosh Development Block
Sagrai, Purba Bardhaman

Memo No: 410/1(2)

Date: 07-02-2024

Copy forwarded to:

- 1) The Additional District Magistrate (MA), Purba Bardhaman for kind perusal.
- 2) The Sub-Divisional Officer, Bardhaman Sadar (South) Sub-Division for kind perusal.



ANNEXURE


Block Development Officer
Khandaghosh Development Block
Sagrai, Purba Bardhaman

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GOVERNMENT OF WEST BENGAL
Office of the Block Development Officer
Galsi-I Development Block
Budbud ❖ Purba Bardhaman

Memo no.: 189

Date: 02/02/2024

To,
The District Magistrate & District Chairperson
Purba Bardhaman
(Municipal Affairs Section)

Subject: Providing information for complying with the directions given by Hon'ble NGT
vide copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 & 24/11/2023.

Sir,

With reference to the above, I am sending here with the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023		
Point No.	Key Issues	Reply
7.1	Sewage – discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries.	Adequate number of Leach Pits have been constructed to manage sewage by the Galsi-I Panchayat Samity under its jurisdiction.
7.2	Industrial effluent discharge (including hazardous waste) – polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains.	No such industrial units are located near the river and mixing of industrial sewage in the river don not take place.
7.3	Encroachment of floodplains and erosion of Embankments / river banks.	Encroachment of flood plains and erosion of embankments do not pose any threats.
7.5	Municipal Solid waste and legacy waste disposal – there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River.	3 nos. of SWM units are operational for disposal of social waste in the rural areas.
7.7	Agricultural Run-off	Farmers are made aware of the danger of agriculture run-off being drained to the river as it will destroy the ecosystem and soil fertility.
7.8	Bio-medical waste	Bio-medical wastes are not flown into the river under Galsi-I Block jurisdiction.
7.9	Sand mining – Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling.	Stringent actions have been taken against illegal sand mining.
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries."	Not applicable for Galsi-I.

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I	<p>Sewage</p> <p>a) Per day generation of sewage in each city/town within the District.</p> <p>b) Quantity of sewage treated per day, city/town wise.</p> <p>c) The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>d) Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>e) Time bound plan to meet the gap, if any, in generation and treatment of sewage</p> <p>f) Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>g) Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)</p>	<p>a) Not applicable for this block as it is situated at rural area.</p> <p>b) NA</p> <p>c) Sewage is being treated through community Leach Pit and Soak Pit.</p> <p>d) NIL</p> <p>e) NA</p> <p>f) No such hotel near the river.</p> <p>g) NA</p>
II	<p>Municipal Solid Waste disposal:</p> <p>a) Per day generation of Solid waste in each city/town within the District.</p> <p>b) Quantity of solid waste treated per day, in each city/town of the District.</p> <p>c) The gap in treatment of solid waste.</p> <p>d) Legacy waste and the time bound plan to treat legacy waste.</p> <p>e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>f) Current status of dumping of solid waste with reference to location.</p>	Not applicable
III	<p>Construction and Demolition waste:</p> <p>a) Total per day generation of C & D Waste within the District.</p> <p>b) The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.</p>	Such data not available at this end

This is your kind information and taking necessary action.

Memo no. : 189/1(2)

Copy forwarded for information to -

1. The Additional District Magistrate (MA), Purba Bardhaman.
2. The Sub-Divisional Officer, Sadar North, Purba Bardhaman.



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[Signature]
 Block Development Officer
 Galsi - I Development Block
 Budbud, Purba Bardhaman
 Date: 02/02/2024

[Signature]
 Block Development Officer
 Galsi - I Development Block
 Budbud, Purba Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE BLOCK DEVELOPMENT OFFICER
GALSI – II DEVELOPMENT BLOCK
GALSI : PURBA BARDHAMAN

email: bdogalsi2@gmail.com :☎: 0342 – 2450243

Memo No. 256/BDO/G-II

Dated: 08/02/2024

To
 The District Magistrate & District Collector
 Purba Bardhaman
 (Municipal Affairs Section)

Subject:- Providing information for complying with the directions given by Hon'ble NGT vide Copy of Order, vide OA No 200/2014 Dated:25/09/2023 and 24/11/2023.

Sir,

With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023		
Point No.	Key Issues	Reply
7.1	Sewage –discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & Private offices etc. directly into the river/tributaries	Sewage discharged from households and community institutions are being managed through GWM works under SBM (G) maintained by the Gram Panchayats.
7.2	Industrial effluent discharge (including hazardous waste) -polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial units are located near the river and mixing of industrial sewage in the river does not take place.
7.3	Encroachment of flood plains and erosion of embankments/river banks.	Encroachment of flood plains and erosion of embankments or river banks is not an issue of concern.
	Municipal Solid waste and legacy waste disposal -there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially/ Crematorium/Puja) there are heaps of organic/degradable waste lying to be washed away the Ganga River.	Not applicable for Galsi – II Development Block as is situated rural areas



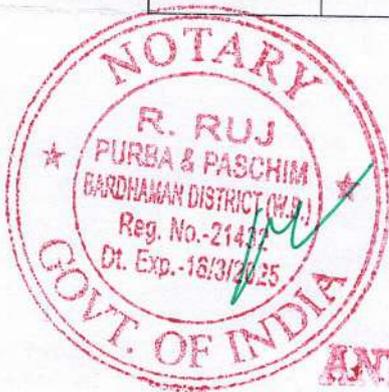
ANNEXURE

[Signature]
 Block Dev. Officer
 Galsi-II Block

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7.7	Agricultural Run-off	Farmers are made aware of the danger of Agricultural run-off being drained to the river as it will destroy the Ecosystem and soil fertility.
7.8	Bio – medical waste.	Bio – medical wastes are not moved into the river under Galsi – II Development Block jurisdiction.
7.9	Sand mining – Most of the rivers (Tributaries / distributaries) are faced with the problems of illegal sand mining and smuggling	Illegal Sand mining under Galsi – II Development Block has been stopped already. Stringent action have been taken against illegal Sand mining by lodging FIR and consequent arrest of the culprits.
7.10	Sundarbans pollution due to sewerage and industrial effluents discharge through Hooghly river and its tributaries	Not applicable for Galsi – II Development Block



ANNEXURE

[Signature]
Block Dev. Officer
Galsi-II Block

Hon'ble NGT Order Vide OA No. 200/2014 Dated 24/11/2023		
I	<p>Sewage –</p> <p>(a) Per day generation of sewage in each City/Town within the District.</p> <p>(b) Quantity of sewage treated per day, city/town wise.</p> <p>(c) The number of sewage treatment plant existing and their capacity and capacity utilization and mode of Disposal in each city/town.</p> <p>(d) Quantity of discharged treated sewage from each STP, Particularly for fecal coliform.</p> <p>(e) Time bound plan to meet the gap, if any, in generation and treatment of sewage.</p> <p>(f) Details of Hotels, Dharmashala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p> <p>(g) Water Quality in river and its tributaries in abutting districts/town in terms of fecal coliform (MPN/100Ml)</p>	<p>a) No such City/Town comes under the jurisdiction of this rural Development Block.</p> <p>b) N.A.</p> <p>c) Sewage is being treated through community basis leach pits & soak pits.</p> <p>d) NIL</p> <p>e) N.A</p> <p>f) No such Hotel near the River.</p> <p>g) N.A</p>
II	<p>Municipal Solid Waste Disposal:</p> <p>(a) Per day generation of Solid Waste in each city/town within the district.</p> <p>b) Quantity of Solid Waste treated per day, in each city/town of the district.</p> <p>c) The Gap in treatment of solid waste.</p> <p>d) Legacy waste and the time bound plan to treat legacy waste.</p> <p>e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste. Current status of dumping of solid waste with reference to location</p>	Not Applicable
III	<p>Construction and Demolition Waste:</p> <p>a) Total per day generation of C & D waste within the District.</p> <p>b) The detail of plant established for the treatment of C & D waste including the existing capacity and capacity utilization.</p>	Such data not available at this end

This is for your kind information and taking necessary action please.

Jt. Block Dev Office
Galsi - II, Block



ANNEXURE

19 FEB 2024

Yours faithfully,

Block Development Officer
Galsi – II Development Block

Block Dev. Officer
Galsi-II Block



Government of West Bengal
Office of the Block Development Officer
Jamalpur :: Purba Bardhaman

Memo No. 836 /BDO/JAM

Date: 08.02.2024

To,
The District Magistrate & Chairperson
District Ganga Committee
Purba Bardhaman

Sub: Providing information for complying with the directions given by Hon'ble NGT vide Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,

With reference to the above, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 24/11/2023

I	<p>Sewage: Per day generation of sewage in each city/town within the District.</p> <p>Quantity of sewage treated per day, city/town wise. The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>Time bound plan to meet the gap, if any, in generation and treatment of sewage.</p> <p>Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.</p>	<p>0.1 MT</p> <p>0.01 MT</p> <p>Sewage are being treated through leachpit community basis.</p> <p>0 MT</p> <p>NA</p> <p>No such hotel near the river</p>
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	Water quality in river and its tributaries in abutting districts/towns in terms of fecal coliform. (MPN/100ml)	Not available at this end
II	<p>Municipal Solid Waste disposal:</p> <p>Per day generation of Solid waste in each city/town within the District.</p> <p>Quantity of solid waste treated per day, in each city/town of the District.</p> <p>The gap in treatment of solid waste.</p> <p>Legacy waste and the time bound plan to treat legacy waste.</p> <p>The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>Current status of dumping of solid waste with reference to location.</p>	Not applicable for this block as it is situated in rural area.
III	<p>Construction and Demolition waste:</p> <p>Total per day generation of C & D Waste within the District.</p> <p>The details of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.</p>	Such data not available at this end.
IV	<p>Industrial effluent discharge:</p> <p>Number of industrial unit discharging their effluent treated/untreated in river Ganga and its tributaries and details of defaulting industrial units.</p> <p>Total daily generation of such industrial waste within the District.</p> <p>The manner of treatment of the industrial waste so generated.</p> <p>The discharge effluent analysis from the CETP and ETP treating the industrial waste from each outlet.</p> <p>The per day generation of industrial solid waste and manner of its treatment and disposal in the District.</p>	No such industrial units are located near the river and mixing of industrial sewage in the river do not take place.



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V	<p>Regulation of Flood Plain Zone: If the flood plain zone has been demarcated and the extent of encroachment on the flood plain zone in the District.</p> <p>The details of direct discharge of pollutants by the encroachers by the side of the river Ganga and its tributaries in the District.</p>	Encroachment of flood plain zone and erosion of embankments do not pose any threat.
VI	<p>Bio medical Waste: The per day total generation of bio medical waste in the District. The manner of its treatment and disposal.</p>	Bio medical wastes are not flown into the river under the jurisdiction of Jamalpur block.
VII	<p>Mining: Number of cases registered within a year against illegal mining in the bed or flood plains of river Ganga and its tributaries and details of enforcement of mining policy of State and "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and Sustainable Sand Mining Management Guidelines 2016.</p>	<p>Illegal sand mining under the jurisdiction of Jamalpur block has already been stopped. Stringent actions have been taken against illegal sand mining by lodging FIR and consequent arrest of the culprits but within last one year no such incident took place.</p>

This is for your kind information and taking necessary action.

Ju Jay
08.02.2024

Block Development Officer
Jamalpur, Purba Bardhaman
BLOCK DEVELOPMENT OFFICER
JAMALPUR :: PURBA BARDHAMAN

Date: 08.02.2024

Memo No. 836 /1(2)/BDO/JAM

Copy forwarded for kind perusal to —

- i) The Additional District Magistrate (MA), Purba Bardhaman.
- ii) The Sub-Divisional Officer, Burdwan Sadar South, Purba Bardhaman.



ANNEXURE

Ju Jay
08.02.2024

Block Development Officer
Jamalpur, Purba Bardhaman
BLOCK DEVELOPMENT OFFICER
JAMALPUR :: PURBA BARDHAMAN

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**Government of West Bengal
Office of the Block Development Officer
Memari-I Development Block
Memari, Purba Bardhaman**



Emailid-memari1bdo@gmail.com

contact No-03422250204

Memo No : 468

Date : 09/02/2024

To
The District Magistrate & Chairperson
District Ganga Committee
Purba Bardhaman

Sub:- Providing information for complying with the directions given by Hon'ble NGT
vide Copy of Order, vide OA No: 200/2014 Dated: 25/09/2023 and 24/11/2023.

Sir,

With reference to the above subject, I am sending herewith the required information for complying with directions given by Hon'ble NGT for your kind perusal.

Hon'ble NGT Order vide OA No. 200/2014 dated 25/09/2023		
Point	Key Issues	Reply
7.1	Sewage — discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	Sewage discharged from households and community institutions are being managed through leach pit etc maintained by the Gram Panchayats.
7.2	Industrial effluent discharge (including hazardous waste) — polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains	No such industrial units are available near the river Damodar and mixing of industrial sewage in the river thus is not possible.
7.3	Encroachment of floodplains and erosion of embankments/river banks	No such encroachment made so far that may cause threat to the river erosion or any other such issues.
	Municipal Solid waste and legacy waste disposal — there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats	Not applicable for this Block as it situates at rural area.



ANNEXURE

	(especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	
7.7	Agricultural Run-off	Farmers are made aware of the danger of agricultural run-off being drained to the river as it will destroy the ecosystem and soil fertility
7.8	Bio-medical waste	Bio-medical wastes are not flown into the river under Memari-I Block jurisdiction
7.9	Sand mining -- Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	Sand mining at river Damodar under Memari-I Block is going through under stringent supervision of L&LR and I&WD Department of Government of West Bengal. & strict action as per law are being initiated against illegal mining.
7.10	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly River and its tributaries	Not applicable for Memari-I Block

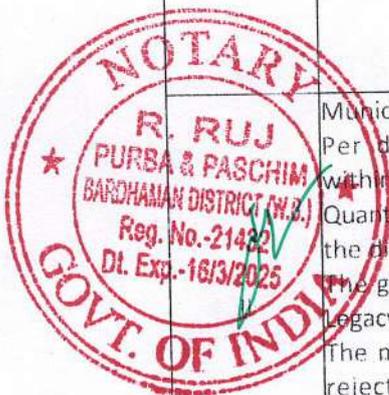
Hon'ble NGT Order vide OA No. 200/2014 dated 24/11/2023

Sewage
Per day generation of sewage in each city/town within the district.
Quantity of sewage treated per day; city/town wise.
The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.
Quantity of discharged treated sewage from each STP, particularly for fecal coliform.
Time bound plan to meet the gap, if any, in generation and treatment of sewage
Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them.
Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100m1)

0.23 MT
0.3 MT
Sewage are being treated through leach pit community basis
0 MT
NA
No such hotel near the river
Not available at this end

Municipal Solid Waste disposal:
Per day generation of Solid waste in each city/town within the district.
Quantity of solid waste treated per day, in each city/town of the district.
The gap in treatment of solid waste.
Legacy waste and the time bound plan to treat legacy waste.
The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.
Current status of dumping of solid waste with reference to location

Municipal solid wastes are being managed by the Municipality.



ANNEXURE

19 FEB 2024

III	<p>Construction and Demolition waste: Total per day generation of C & D Waste within the District.</p> <p>The detail of plant established for the treatment of C & D Waste including the existing capacity and <u>capacity utilization.</u></p>	Such data not available at this end
-----	---	-------------------------------------

This is for your kind information and taking necessary action.

Yours faithfully,



Block Development Officer
Memari-I Dev. Block

Memo- 468/1(e2)

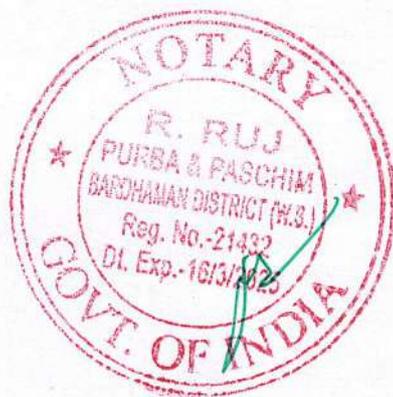
Date- 09/02/2024

Copy forwarded for information & taking necessary action to

1. The Additional District Magistrate (MA), Purba Bardhaman.
2. The Sub-Divisional Officer, Kalna, Purba Bardhaman.



Block Development Officer
Memari-I Dev. Block



ANNEXURE-

19 FEB 2024



**GOVT. OF WEST BENGAL
OFFICE OF THE BLOCK DEVELOPMENT OFFICER
RAINA – I DEVELOPMENT BLOCK
Shyamsundar :: Purba Bardhaman**

Memo No. 352

Dated 09/02/2024

TO
The District Magistrate & Chairperson
District Ganga Commitee
Purba Bardhaman

Sub: Providing Information for complying with the directions given by Hon'able NGT vide Coopy of Order, vide OA No: 200/2014 dated 25/09/2023 and 24/11/2023

Sir,

With reference to the above, I am sending herewith the required information for complying with directions given by the Hon'ble NGT for your kind perusal:

HON'BLE NGT ORDER VIDE OA NO 200/2014 DATED 25/09/2023		
Point No	Key issues	Reply
7.1	Sewage – discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc. directly into the river/tributaries	Sewage – discharging of untreated sewage from households, hotels, industries, hospitals, educational institutions, and public & private offices etc are being managed by various GWM system managed by Panchayats
7.2	Industrial effluent discharge (including hazardous waste) – polluted effluents from industrial estates, tanneries, slaughter houses, textile dyeing industries, standalone units/factories, small scale industries, and in-house (illegal) units and find their way into Rivers through sewerage drains, storm channels or uncapped industrial/mixed drains.	No such industrial units are there near the river, so no such thing happens
7.3	Encroachment of floodplains and erosion of embankments/river banks.	No such threat from Encroachment of flood plains and erosion of embankments.

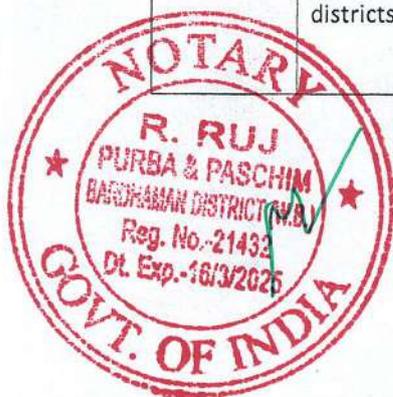


ANNEXURE

19 FEB 2024

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7.5	Municipal Solid waste and legacy waste disposal – there are numerous sources of solid waste generation like domestic waste (household), plastic, electronic waste, non-hazardous medical instruments, industrial waste, and packaging waste etc. This solid waste either end up in a legacy site or find their way into the rivers (through drains/khals/canals). At many Ghats (especially crematorium/puja) there are heaps of organic/degradable waste lying to be washed away by the Ganga River	There are Solid Waste Management Projects run By Gram Panchayat to Manage everyday waste discrded by public and other legacy waste.
7.7	Agricultural Run-off.	Various awareness programme organised to make farmers aware about the danger of Agricultural run-off and to take necessary arrangemnets to minimise the issue such as use of pesticides, nutrients etc
7.8	Bio-medical waste.	BIO-MEDICAL WASTE is properly managed and not flown into the river Damodar
7.9	Sand mining – Most of the rivers (tributaries/distributaries) are faced with the problems of illegal sand mining and smuggling	Proper administrative actions have been taken against illegal Sand mining in Raina-I Block. Frequesnt raids conducted by BL&LRO
7.1	Sundarbans pollution due to sewerage and industrial effluents discharged through Hooghly river and its tributaries."	not applicable for Raina-I
HON'BLE NGT ORDER VIDE OA NO 200/2014 DATED 24/11/2023		
I	<p>Sewage</p> <p>a) Per day generation of sewage in each city/town within the District.</p> <p>b) Quantity of sewage treated per day, city/town wise.</p> <p>c) The number of sewage treatment plant existing and their capacity and capacity utilization and mode of disposal in each city/town.</p> <p>d) Quantity of discharged treated sewage from each STP, particularly for fecal coliform.</p> <p>e) Time bound plan to meet the gap, if any, in generation and treatment of sewage</p> <p>f) Details of Hotels, Dharamshala and Ashram operating without proper consent and discharging untreated effluent and the action taken against them. g) Water quality in river and its tributaries in abutting districts /towns in terms of fecal coliform (MPN/100ml)</p>	0.15 MT , 0.05MT, 0,0, NA, No such Hotel etc near the river, not available



ANNEXURE

19 FEB 2024

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II	<p>Municipal Solid Waste disposal:</p> <p>a) Per day generation of Solid waste in each city/town within the District. b) Quantity of solid waste treated per day, in each city/town of the District. c) The gap in treatment of solid waste.</p> <p>3 d) Legacy waste and the time bound plan to treat legacy waste.</p> <p>e) The manner of utilization of the treated waste as well as rejects arising out of remediation of legacy waste.</p> <p>f) Current status of dumping of solid waste with reference to location.</p>	<p>Municipal solid waste managed by SWM projects maintained by Gram Panchayats, No dumping ground exists in Raina-I Block</p>
III	<p>Construction and Demolition waste:</p> <p>a) Total per day generation of C & D Waste within the District.</p> <p>b) The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.</p>	<p>NO SUCH WASTE GENERATED</p>

This is for your kind information and taking necessary action please.

Yours faithfully,

Monpat 09/02/24
Block Development Officer
Raina-I Development Block

Memo no : 35 2/1(2)

Date: 09/02/24

Block Development Officer
Raina-I Dev. Block
Shyamsundar, Purba Bardhaman
Pin-713424

Copy forwarded for kind perusal to the:

1. Additional District Magistrate(MA), Purba Bardhaman
2. Sub-Divisional Officer , Bardhaman Sadar (South), Purba Bardhaman

Monpat 09/02/24

Block Development Officer
Raina-I Dev. Block
Shyamsundar, Purba Bardhaman
Pin-713424



ANNEXURE

GOVERNMENT OF WEST BENGAL
IRRIGATION & WATERWAYS DIRECTORATE
OFFICE OF THE EXECUTIVE ENGINEER-II
DAMODAR CANAL DIVISION
COURT COMPOUND, PURBA BARDHAMAN
☎0342-2662496, FAX : 0342-2550166
E mail: eiidcdivision@gmail.com



Memor No. 33

Dated: 18.01.2024

To
The District Magistrate
& Chair person District Ganga Committee
Purba Bardhaman

Subject:- Request for providing information for complying with Directions given by Hon'ble NGT.

Sir,

This is to inform you that matter contained in 7(3) of the order dated:-25.09.2023 and 1V(8) of the order dated:- 24.11.2023 of hon'ble NGT is within the purview of Irrigation and Waterways Department. As such the report related to the jurisdiction of this office is furnished below-

1. **Erosion of river Bhagirathi in the District of Purba Bardhaman-**

SI No.	District	Block/ Municipality	Affected Villages/ Mouzas	LENGTH OF EROSION (Km)	SIDE OF EROSION	Action taken by I&WD	
						Length (KM)	Estimated Cost (Rs. In Cr)
1	2	3	4	7	8	11	12
1	Purba Bardhaman	Katwa-I	GOALPARA/ SARAIPARA TO BALLAVPARA GHAT	0.60	RIGHT BANK	1.3	5.689
2		Katwa-II	SAHAPUR, RAGHUNATHPUR	0.90	RIGHT BANK		
3		Katwa-II	SADHUGANGE/ KALIKAPUR	1.20	RIGHT BANK		
4		Katwa-II	AGRADWIP	1.00	LEFT BANK	1.0	9.53
5		Katwa-II	KABIRAJPUR	0.50	LEFT BANK	0.50	
6		Purbasthali-II	BAHERA/ SANTOSHPUR PILLA	2.00	RIGHT BANK	2.00	10.74
7		Purbasthali-II	MOHAJONPATTI (PATULI)	0.5	RIGHT BANK	0.5	
8		Purbasthali-II	U/S DAMPAL	0.2	RIGHT BANK	0.2	
9		Purbasthali-II	GANGADHARPARA (KASTHASALI)	0.48	RIGHT BANK	0.480	

1 | Page



ANNEXURE

19 FEB 2024

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SI No.	District	Block/ Municipality	Affected Villages/ Mouzas	LENGTH OF EROSION (Km)	SIDE OF EROSION	Action taken by I&WD	
						Length (KM)	Estimated Cost (Rs. In Cr)
1	2	3	4	7	8	11	12
10	Purba Bardhaman	Purbasthali-II	JHOUDANGA	1.60	LEFT BANK	1.530	11.25
11		Purbasthali-II	CHHATNI	2.10	RIGHT BANK	0.9	
12		Purbasthali-II	NOWAPARA	0.60	RIGHT BANK	0.54	
13		Purbasthali-II	TAMAGHATA	2.00	RIGHT BANK	1.02	14.26
14		Purbasthali-II	KUTURIA	0.90	RIGHT BANK	0.72	
15		Purbasthali-II	KAMALNAGAR	1.2	RIGHT BANK	0.780	
16		Purbasthali-II	Gopipur	1.06	LEFT BANK		
17		Purbasthali-I	JALUIDANGA	1.40	RIGHT BANK	0.9	10.32
18		Purbasthali-I	NASARATPUR	1.02	RIGHT BANK	1.02	
19		Kalna-I	UDAYGANJ/ KALINAGAR	0.39	LEFT BANK	0.390	5.44
20		Kalna-I	PARIYANAGAR	0.60	RIGHT BANK	0.510	
21		Kalna-I	NICHUJAPOT (KALNA)	0.4	RIGHT BANK	0.400	



ANNEXURE

19 FEB 2024

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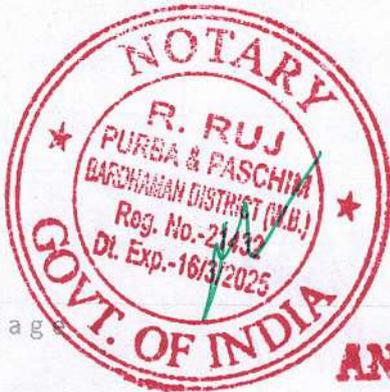
2. Length of Encroachment of Flood Plain of River Ajoy and Bhagirathi-

No	Name of Block	Location	Name of River	Type of Embankment	Length	Approx length Encroachment	Remarks
1	Katwa -I	Goai Railway line to Goalpara Katwa	Ajoy	Departmental Embankment	5.486 km	0.300 km	
2	Katwa -II	Matiari Ferry Ghat to Char Sahapur	Bhagirathi	Departmental Embankment	1.200 Km	0.200 km	

This for your kind information and taking further necessary action from your end.

19/12/24

Executive Engineer-II
Damodar Canal Division



32366



No. 10
Doc No. 22/01/24

GOVERNMENT OF WEST BENGAL
IRRIGATION & WATERWAYS DIRECTORATE
OFFICE OF THE EXECUTIVE ENGINEER-I
DAMODAR CANAL DIVISION,
COURT COMPOUND, PURBA BARDHAMAN
☎0342-2662496, FAX: 0342-2550166
Email: eedcdiwdwb@gmail.com



Memo No. 133

Date: 18.01.2024

11
22/1/24

To
The District Magistrate
Purba Bardhaman

ADM (MA)

Sub: Providing information for complying with the direction given by Hon'ble NGT.

District Magistrate
Purba Bardhaman

Ref: Copy of Order. Vide OA No. 200/2014 Dated 25/09/2014 Dated 25/09/2023 and 24/11/2023.

OC, MA

DPO
S.S.

Sir,

In reference to the above, I am submitting the point wise report in the below mentioned table.

Additional District Magistrate

Sl no	Points	Remarks (Education) Purba Bardhaman
I)	Sewage	This record is not maintained by this office.
II)	Municipal Solid Waste Disposal	This record is not maintained by this office.
III)	Construction and Demolition waste	This record is not maintained by this office.
IV)	Industrial Effluent Discharge	This record is not maintained by this office.
V)	Regulation of Flood Plain Zone	f) The flood plain zone for river Damodar in the Jurisdiction of this office has already been demarcated, but encroachment details on the flood plain has not been demarcated. Flood plain zone consists of both Govt. acquired land and public land. g) The details of discharge pollutants by the encroachers in the river are not maintained by this office.
VI)	Bio medical waste	This record is not maintained by this office.
VII)	Mining	This record is not maintained by this office.



ANNEXURE

Yours faithfully,

[Signature]
18/01/24

Executive Engineer-I
Damodar Canal Division
Court Compound, Purba Bardhaman

3:22 PM
18/1

19 FEB 2024



WEST BENGAL POLLUTION CONTROL BOARD
 (Department of Environment, Govt. of West Bengal)
 Durgapur Regional Office, Shahid Khudiram Sarani,
 City Centre, Durgapur- 713216, Paschim Bardhaman.
 Telefax No. : (0343) 2544915; Tel No. : (0343) 2546708.
 Website: www.wbpcb.gov.in

Memo No. 77-2/WPBD-OC(163)/22

Date: 18/01/2024.

To,
 The Municipal Affairs Section,
 Office of the District Magistrate,
 Purba Bardhaman,
 PIN-713101.

Sub: Submission of information for complying with the directions of the Hon'ble National Green Tribunal.

Ref: Information sought in WhatsApp group of Namami Gange dated 28.12.2023.

Sir,

In connection with the message in the WhatsApp Group of Namami Gange, dated 28th December, 2023, related to O.A. No. 200/2014 of the Hon'ble National Green Tribunal, the following information is provided for your kind information:

1. Industrial Effluent Discharge

a) Number of industrial unit discharging their effluent in River Ganga and its tributaries : 50

Details of defaulting units: i) M/s. Kalna Rice Mills Pvt. Ltd. located at Japatpara, P.O. & P.S. Kalna, Dist. Purba Bardhaman, PIN-713409

ii) M/s. Umananda Rice Mill Pvt. Ltd., located at Niralgachi, P.O. Dhatrigram, P.S. Kalna, Dist. Purba Bardhaman, PIN-713405.

iii) M/s. R.K. Industries, located at Lichutala, P.O. & P.S. Kalna, Dist. Purba Bardhaman, PIN-713409.

iv) M/s. Maa Laxmi Modern Mini Rice Mill, located at Vill. & P.O. Bhatar, P.S. Bhatar, Dist. Purba Bardhaman, PIN-713125

v) M/s. Tarama Rice Mill Pvt. Ltd., Located at Vill. & P.O. Amarun, P.S. Bhatar, Dist. Purba Bardhaman, PIN-713125.

For all the above defaulting units, Direction has been issued by the State Board, copies of which are enclosed herewith.

b) Total daily generation of such industrial waste within the District: 1144.07 KL/day

c) The manner of treatment of the Industrial waste so generated: Effluent Treatment Plant

d) The discharge effluent analysis from the CETP and ETP treating the industrial waste from each outlet: Effluent monitoring has been conducted by the State Board at M/s. Singh Bhawani Paper Mills Pvt. Ltd., M/s. Krishna Tissues Pvt. Ltd. and M/s. Debnath Kagoj Udyog (P) Ltd.. Copies of the latest effluent analysis reports are enclosed herewith.



ANNEXURE

19 FEB 2024

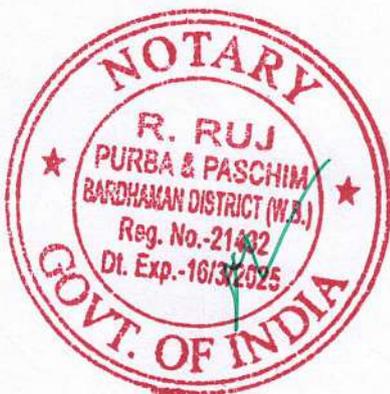
79

- e) The per day generation of industrial solid waste and manner of its treatment and disposal in the District: 1768.652 MT/month (comprising of ETP sludge, Husk ash, Dust, Paper Trimming and Processed Pulp).
Method of disposal-Land Filling.

Thanking you,
Yours faithfully,

K. Roy
18/11/2024

Environmental Engineer & In-charge
Durgapur Regional Office.



ANNEXURE

19 FEB 2024

Analysis Report of Waste Water/Solid Samples

Inspection Id:

U00500000130314110423243

Identification Code:

2 9 0 3 2 0 2 3 3 5 5 0

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. S. Sardar, JEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container)	Date=>	29/03/2023	Office Code=>	0000011
Name of Unit / Source:	M/s. Singh Bhawani Paper Mills Pvt. Ltd. (formerly Suniti Papers Pvt. Ltd.)			
Address:	5050 Sahebgung Road P.O.- Orgram P.S.- Bhatar Dist.- Burdwan Pin Code-713167			
Sl.	Sampling Details(Collection/Discharge)	T#/U#	Collection Time	
1	ETP outlet → Recycled	T	1130	

#Treated / Untreated

Parameters	Sample Serial Number	
	1	
TSS	38.00	
COD	94.24	
pH (Unit)	7.10	
BOD	23.81	

*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable , NE : Not Exerted, N.A. : Not Applicable

Remarks: Treatment facility exists.

11/04/2023
Date of Reporting

Signature of (JS/S/SS)

Signature of In-Charge

- Copy to : 1. Chief Engineer, Operation & Execution, WBPCB
2. Chief Scientist, WBPCB
3. Durgapur Regional Office, WBPCB
4. Industry



ANNEXURE

19 FEB 2024

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32370

Analysis Report of Waste Water/Solid Samples

Inspection Id:

U00500000130314220623451

Identification Code:

1 9 0 6 2 0 2 3 3 5 7 8

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. C. Dawn, AEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container)	Date=>	19/06/2023	Office Code=>	00000011
--	--------	------------	---------------	----------

Name of Unit / Source: M/s. Singh Bhawani Paper Mills (P) Ltd.

Address: 5050 Sahebgung Road P.O.- Orgram P.S.- Bhatar Dist.- Burdwan(E) Pin Code- 713167

Sl.	Sampling Details (Collection/Discharge)	T#/U#	Collection Time
1	ETP Outlet / Storage tank for recycling	T	1630

#Treated / Untreated

Parameters	Sample Serial Number
	1
TSS	16.00
COD	27.64
pH (Unit)	6.85
BOD	Not Done

*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable , NE : Not Exerted, N.A. : Not Applicable

Remarks: Treatment facility available.

27/06/2023
Date of Reporting

Signature of (JS/S/SS)

Signature of In-Charge

- Copy to : 1. Chief Engineer, Operation & Execution, WBPCB
2. Chief Scientist, WBPCB
3. Durgapur Regional Office, WBPCB
4. Industry



ANNEXURE

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19 FEB 2024

Analysis Report of Waste Water/Solid samples

Inspection Id:

U00500000168860040423194

Identification Code:

1 7 0 3 2 0 2 3 3 5 4 1

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD

Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. S. Banerjee, AEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container)	Date=>	17/03/2023	Office Code=>	00000011
Name of Unit / Source:	M/s. Krishna Tissues Pvt. Ltd.			
Address:	BHATAR, DIST.: BURDWAN BURDWAN KATWA ROAD P.O.- BHATAR P.S.- Bhatar Dist.- Burdwan Pin Code- 713125			
Sl.	Sampling Details (Collection/Discharge)	T#/U#	Collection Time	
1	ETP inlet into ETP	U	1415	
2	ETP outlet to River Khari	T	1445	

#Treated / Untreated

Parameters	Sample Serial Number	
	1	2
TSS	876.00	22.00
COD	6138.74	11.38
pH (Unit)	5.99	6.90
BOD	4512.50	Not Done
O&G	< 1.00	< 1.00

*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable , NE : Not Exerted, N.A. : Not Applicable

Remarks: Treatment facility exists.

06/04/2023
Date of Reporting

Signature of (JS/S/SS)

Signature of In-Charge

- Copy to :
1. Chief Engineer, Operation & Execution, WBPCB
 2. Chief Scientist, WBPCB
 3. Durgapur Regional Office, WBPCB
 4. Industry



ANNEXURE

19 FEB 2024

83

32372

Analysis Report of Waste Water/Solid Samples

Inspection Id:

U00500000150952040423193

Identification Code:

1 7 0 3 2 0 2 3 3 5 4 0

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. S. Banerjee, AEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container)	Date=> 17/03/2023	Office Code=>	00000011
Name of Unit / Source:	M/s. Debnath Kagoj Udyog Pvt. Ltd.		
Address:	7,8,3,13,19,5,17,15,14 B.K.Road,Kshetia P.O.- Mirjapur P.S.- Burdwan Dist.- Burdwan Pin Code- 713101		
Sl.	Sampling Details(Collection/Discharge)		Collection Time
1	ETP outlet → Recycled	T#/U#	1230
		T	

#Treated / Untreated

Parameters	Sample Serial Number
TSS	1
COD	10.00
pH (Unit)	29.22
BOD	7.84
O&G	Not Done
	< 1.00

*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable, NE : Not Exerted, N.A. : Not Applicable

Remarks: Treatment facility available.

06/04/2023
Date of Reporting

Signature of (JS/S/SS)

Signature of In-Charge

- Copy to : 1. Chief Engineer – Operation & Execution, WBPCB
2. Chief Scientist, WBPCB
3. Durgapur Regional Office, WBPCB
4. Industry



ANNEXURE

19 FEB 2024

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Analysis Report of Waste Water/Solid Samples Inspection Id: U00500000150952220623449
 Identification Code: 1 9 0 6 2 0 2 3 3 5 7 6

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD
 Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. C. Dawn, AEE

Sample Collected by (First name only in short)
 (As indicate in the label affixed to the sample container) Date=> 19/06/2023 Office Code=> 0000011

Name of Unit / Source: M/s. Debnath Kagoj Udyog (P) Ltd.
 Address: 7,8,3,13,19,5,17,15,14 B.K.Road,Kshetia P.O.- Mirjapur P.S.- Burdwan
 Dist.- Burdwan Pin Code- 713101

Sl.	Sampling Details (Collection/Discharge)	T#/U#	Collection Time
1	ETP Outlet / Recycling Tank	T	1100

#Treated / Untreated

Parameters	Sample Serial Number
	1
TSS	12.00
COD	12.73
pH (Unit)	7.85
BOD	Not Done

*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable , NE : Not Exerted, N.A. : Not Applicable

Remarks: Treatment facility available.

27/06/2023.
 Date of Reporting

Signature of (JS/S/SS)

27/06/2023
 Signature of In-Charge

- Copy to : 1. Chief Engineer, Operation & Execution, WBPCB
 2. Chief Scientist, WBPCB
 3. Durgapur Regional Office, WBPCB
 4. Industry



ANNEXURE

19 FEB 2024

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Analysis Report of Waste Water/Solid samples

Inspection Id:

U00500000168860220623450

Identification Code:

1 9 0 6 2 0 2 3 3 5 7 7

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD

Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. C. Dawn, AEE

Sample Collected by (First name only in short)

(As indicate in the label affixed to the sample container)

Date=> 19/06/2023

Office Code=>

0000011

Name of Unit / Source: M/s. Krishna Tissues Pvt. Ltd.

Address:

BHATAR, DIST.:BURDWAN BURDWAN KATWA ROAD P.O.- BHATAR P.S.-
Bhatar Dist.- Burdwan Pin Code- 713125

Sl.	Sampling Details (Collection/Discharge)	T#/U#	Collection Time
1	Outlet of ETP / Khari River	T	1300

#Treated / Untreated

Parameters	Sample Serial Number
	1
TSS	16.00
Total Chromium	BDL
COD	21.45
Zinc	BDL
Phosphate-P	0.010
pH (Unit)	6.95
Copper	BDL
BOD	Not Done
Iron	BDL
O&G	< 1.00
TDS	408.00

*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable, NE : Not Exerted, N.A. : Not Applicable

Remarks: Treatment facility available.

06/07/2023
Date of Reporting

Signature of (J/S/SS)

Signature of In-Charge

Copy to : 1. Chief Engineer, Operation & Execution, WBPCB

2. Chief Scientist, WBPCB

3. Durgapur Regional Office, WBPCB

4. Industry



ANNEXTURE

Analysis Report of Waste Water/Solid Samples

Inspection Id:

U00500000150952140923714

Analysis Done At:

Identification Code:

0 8 0 9 2 0 2 3 3 6 0 7



WEST BENGAL POLLUTION CONTROL BOARD
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. S. Banerjee, AEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container)	Date=>	08/09/2023	Office Code=>	00000011
Name of Unit / Source:	M/s. Debnath Kagoj Udyog (P) Ltd.			
Address:	7,8,3,13,19,5,17,15,14 B.K.Road,Kshetia P.O.- Mirjapur P.S.- Burdwan Dist.- Burdwan Pin Code- 713101			
Sl.	Sampling Details (Collection/Discharge)		T#/U#	Collection Time
1	Outlet of the ETP → Recycled		T	1145
2	ETP inlet into ETP		U	1150

#Treated / Untreated

Parameters	Sample Serial Number	
	1	2
TSS	60.00	926.00
COD	23.05	9706.10
pH (Unit)	7.83	5.50
BOD	Not Done	5547.62
O&G	< 1.00	< 1.00

*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable , NE : Not Exerted, N.A. : Not Applicable

Remarks: Nil.

18/09/2023.
Date of Reporting

[Signature]
Signature of (JS/S/SS)

[Signature] 18/09/2023
Signature of In-Charge

- Copy to : 1. Chief Engineer, Operation & Execution, WBPCB
2. Chief Scientist, WBPCB
3. Durgapur Regional Office, WBPCB
4. Industry



ANNEXURE

19 FEB 2024

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Analysis Report of Waste Water/Solid samples

Inspection Id:

U00500000168860150923717

Identification Code:

0 8 0 9 2 0 2 3 3 6 0 8

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD

Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. S. Banerjee, AEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container)	Date=>	08/09/2023	Office Code=>	00000011
Name of Unit / Source:	M/s. Krishna Tissues Pvt. Ltd.			
Address:	BHATAR, DIST.:BURDWAN BURDWAN KATWA ROAD P.O.- BHATAR P.S.- Bhatar Dist.- Burdwan Pin Code- 713125			
Sl.	Sampling Details (Collection/Discharge)	T#/U#	Collection Time	
1	Outlet of ETP → River Khari	T	1400	

#Treated / Untreated

Parameters	Sample Serial Number	
	1	
TSS	76.00	
Total Chromium	BDL	
COD	35.45	
Zinc	BDL	
Phosphate-P	BDL	
pH (Unit)	6.48	
Copper	BDL	
BOD	6.25	
Iron	BDL	
O&G	< 1.00	
TDS	316.00	

*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable, NE : Not Exerted, N.A. : Not Applicable

Remarks: ETP exists.

10/10/2023
Date of Reporting

Signature of (JS/S/SS)

Signature of In-Charge

Copy to : 1. Chief Engineer, Operation & Execution, WBPCB

2. Chief Scientist, WBPCB

3. Durgapur Regional Office, WBPCB

4. Industry



ANNEXURE.

9 FEB 2024

88

Analysis Report of Waste Water/Solid samples

Inspection Id:

U00500000150952100124022

Identification Code:

2 6 1 2 2 0 2 3 3 6 4 4

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD
Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. K. Modak, JEE

Sample Collected by (First name only in short) (As indicate in the label affixed to the sample container)	Date=> 26/12/2023	Office Code=>	00000011
Name of Unit / Source:	M/s. Debnath Kagoj Udyog Pvt. Ltd.		
Address:	7,8,3,13,19,5,17,15,14 B.K.Road,Kshetia P.O.- Mirjapur P.S.- Burdwan Dist.- Burdwan Pin Code- 713101		
Sl.	Sampling Details (Collection/Discharge)	T#/U#	Collection Time
1	Outlet of ETP / Recycled	T	1620

#Treated / Untreated

Parameters	Sample Serial Number
	1
TSS	18.00
COD	28.43
pH (Unit)	7.58
Ø&G	< 1.00

*All Parameters expressed in mg/l excepting pH

BDL : Below Detectable Limit, NT : Not Traceable , NE : Not Exerted, N.A. : Not Applicable

Remarks: ETP exists.

11.01.2024
Date of Reporting

(Signature)
Signature of (JS/S/SS)

(Signature) 11/01/2024
Signature of In-Charge

- Copy to : 1. OSD - Operation & Execution, WBPCB
2. Chief Scientist, WBPCB
3. Durgapur Regional Office, WBPCB
4. Industry



ANNEXURE.

19 FEB 2024

89



West Bengal Pollution Control Board
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, Bldg. 10A, Block LA
Sector III, Bidhannagar, Kolkata 700 106
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861
Fax: (0091) (033) 2335-2813

Memo No.

-7/WPBD-Cont(173)/03

Date: /03/2023

DIRECTION

WHEREAS, M/s. Kalna Rice Mills Pvt. Ltd. (hereinafter referred to as the industry) located at Japatpara, P.O. - & P.S. - Kalna, Dist. - Purba Bardhaman, Pin - 713 409 is a parboiled rice mill.

AND WHEREAS, the industry was inspected by the officials of the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) on 04.11.2022. During inspection the unit was not in operation. Another unit namely M/s. Shree Mahabir Rice Mill is located within the same premises having a common entrance gate.

AND WHEREAS, M/s. Kalna Rice Mills Pvt. Ltd. has 2 nos. husk fired boilers of capacity 3 Ton/hr. and 4 Ton/hr. respectively which are connected to individual cyclone separator, ID Fan and common stack as air pollution control device (APCD). But the APCD attached to the boilers was found in defunct condition during inspection. The APCD was found not to be connected to the chimney due to damaged duct line. The unit has not installed ladder and sampling platform for the stack of the boiler.

AND WHEREAS, the unit has no effluent treatment plant (ETP) and the unit discharges its waste water directly to drain without any treatment. The unit has just started civil work for construction of a common ETP for M/s. Kalna Rice Mills Pvt. Ltd. and M/s. Shree Mahabir Rice Mill. Earthwork in excavation for foundation of ETP was going on during inspection. The unit has 1 no. old (phased out) DG set of capacity 125 KVA.

AND WHEREAS, the Consent to Operate of the unit was valid upto 31.12.2010.

AND WHEREAS, later, it was confirmed by the Durgapur regional office that the unit has applied online for renewal of Consent to Operate.

AND WHEREAS, the unit was called for a hearing on 29.11.2022 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The Director of the unit appeared in the hearing and submitted that rectification work for its APCD and duct line has been completed and installation of ETP is in progress. He also submitted that they have paid consent fees to the State Board (valid upto 31.08.2023) and requested to issue CFO in favour of them. He mentioned that they are going to install a new DG set and dismantle the old DG set.

NOW THEREFORE, considering the above, M/s. Kalna Rice Mills Pvt. Ltd. located at Japatpara, P.O. - & P.S. - Kalna, Dist. - Purba Bardhaman, Pin - 713 409 is hereby directed as follows:

1. That, the unit shall not operate without obtaining Consent to Operate from the State Board and without completing the installation work of pollution control systems.
2. That, the unit shall immediately dismantle the old DG set of capacity 125 KVA and inform the State Board accordingly.
3. That, the industry shall execute a **Bank Guarantee (BG)** (proforma enclosed) of Rs. 2,00,000/- (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD** (Union Bank of India IFSC Code UBIN0906638) as an assurance to comply with the environmental norms.

Page 1 of 2

**ANNEXURE**

19 FEB 2024

The Officer-in-Charge, Kalna Police Station is requested to immediately confiscate the black DG set of the above mentioned unit and send a compliance report to the State Board at the earliest.

The Environmental Engineer & In-charge, Durgapur Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is again found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

Memo No. 235(9)-7/WPBD-Cont(173)/03

Date: 20/03/2023

Copy forwarded for information and necessary action to:

1. M/s. Kalna Rice Mills Pvt. Ltd., Japatpara, P.O. - & P.S. - Kalna, Dist. - Purba Bardhaman, Pin - 713 409
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB
5. The FAM, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. The Officer-in-Charge, Kalna Police Station, Station Road, Kalna, Dist. - Purba Bardhaman, Pin-713409
- ✓ 9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB - for circulation through float file
11. Guard file of O & E Cell



Bhml
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

ANNEXURE-1

19 FEB 2024

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West Bengal Pollution Control Board
 (Department of Environment, Government of West Bengal)
 Paribesh Bhawan, Bldg. 10A, Block LA
 Sector III, Bidhannagar, Kolkata 700 106
 Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861
 Fax: (0091) (033) 2335-2813

Memo No.

-dr-co-o/09/0165

Date: /03/2023

DIRECTION

WHEREAS, M/s. Umananda Rice Mill Pvt. Ltd. (hereinafter referred to as the unit) located at Niralgachi, P.O.– Dhatrigram, P.S.– Kalna, Dist.– Purba Bardhaman, Pin – 713405 is a parboiled rice mill.

AND WHEREAS, the industry was inspected by the officials of the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) on 04.11.2022. During inspection the unit was in operation. The unit has a husk fired boiler of capacity 4 Ton/hr. which is connected to cyclone separator, ID Fan and a stack as air pollution control device (APCD). But the APCD attached to the boiler was found in defunct condition during inspection. The unit has not installed ladder and sampling platform for the stack of the boiler. The unit has an effluent treatment plant, but the same was found in totally defunct condition. The unit has no biological treatment facility.

AND WHEREAS, the Consent to Operate of the unit is valid upto 31.10.2023.

AND WHEREAS, the unit was called for a hearing on 29.11.2022 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The Director of the unit appeared in the hearing and submitted that the unit was closed for a long period and on the day of inspection the unit was being run on a trial basis to determine the repairing work of all the facilities and machines. He also submitted repairing work for its APCD and installation of ladder and sampling platform for the boiler have been completed. He mentioned that renovation work for ETP is in progress and it will be expected to be completed within two months.

NOW THEREFORE, considering the above, **M/s. Umananda Rice Mill Pvt. Ltd.** located at Niralgachi, P.O.– Dhatrigram, P.S.– Kalna, Dist.– Purba Bardhaman, Pin – 713405 is hereby directed as follows:

1. **That,** the industry shall immediately make the effluent treatment plant fully functional and will also operate the same on a regular basis. Air pollution control system attached to the boiler should always be made functional.
2. **That,** under any circumstances, the unit shall not discharge its untreated effluent outside the factory premises.
3. **That,** the unit shall install biological treatment facility at the earliest.
4. **That,** the unit shall always operate with efficient functioning of pollution control system.
5. **That,** the unit shall strictly comply with the prescribed standards in respect of emission and effluent discharge.
6. **That,** the unit shall dispose the fly ash in an environment friendly manner so that the agricultural land is not affected by dumping of such fly ash by the unit.
7. **That,** the industry shall execute a **Bank Guarantee (BG)** (proforma enclosed) of Rs. 2,00,000/- (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD** (Union Bank of India IFSC Code UBIN0906638) as an assurance to comply with the environmental norms.

Page 1 of 2



ANNEXURE-

19 FEB 2024

The Environmental Engineer & In-charge, Durgapur Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is again found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

Memo No. 234(8) -dr-co-o/09/0165

Date: 20/03/2023

Copy forwarded for information and necessary action to:

1. M/s. Umananda Rice Mill Pvt. Ltd., Niralgachi, P.O.- Dhatrigram, P.S.- Kalna, Dist.- Purba Bardhaman, Pin - 713405
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB
5. The FAM, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. Technical Cell, WBPCB for updating the website
9. Environment Officer- Communication, WBPCB - for circulation through float file
10. Guard file of O & E Cell



Jmll
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

ANNEXURE-

19 FEB 2024



West Bengal Pollution Control Board
 (Department of Environment, Government of West Bengal)
 Paribesh Bhawan, Bldg. 10A, Block LA
 Sector III, Bidhannagar, Kolkata 700 106
 Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861
 Fax: (0091) (033) 2335-2813

Memo No.

-dr-co-o/10/0673

Date: /03/2023

DIRECTION

WHEREAS, M/s. R.K. Industries (hereinafter referred to as the unit) located at **Lichutala, P.O. & P.S. – Kalna, Dist. – Purba Bardhaman, Pin – 713 409** is a parboiled rice mill.

AND WHEREAS, the industry was inspected by the officials of the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) on 04.11.2022. During inspection the unit was not in operation. The unit has 2 nos. husk fired boilers of capacity 3 Ton/hr. and 4 Ton/hr. which are connected to individual cyclone separator, ID Fan and common stack as air pollution control device (APCD). But the APCD attached to the boilers was found in defunct condition during inspection. The unit has not installed ladder and sampling platform for the stack of the boiler.

AND WHEREAS, the unit has an effluent treatment plant, but the same was found in totally defunct condition. The unit has no biological treatment facility. The unit has 2 nos. old (phased out) DG sets of capacity 250 KVA each.

AND WHEREAS, the Consent to Operate of the unit is valid upto 28.02.2026.

AND WHEREAS, the unit was called for a hearing on 29.11.2022 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The partner of the unit appeared in the hearing and submitted that rectification work of APCD as well as ETP have been completed and claimed that presently the pollution control systems are functioning properly. The unit was directed to submit all supporting documents regarding rectification work of ETP & APCD, but they have not submitted the same till date.

NOW THEREFORE, considering the above, **M/s. R.K. Industries** located at **Lichutala, P.O. & P.S. – Kalna, Dist. – Purba Bardhaman, Pin – 713 409** is hereby directed as follows:

1. **That,** the industry shall immediately install ladder, sampling platform for the stack of its husk fired boiler and the air pollution control system attached to the boiler shall always be made functional.
2. **That,** the unit shall immediately take necessary steps to make the effluent treatment plant fully functional and will also operate the same on a regular basis.
3. **That,** under any circumstances, the unit shall not discharge its untreated effluent outside the factory premises.
4. **That,** the unit shall install biological treatment facility at the earliest.
5. **That,** the unit shall strictly comply with the prescribed standards in respect of emission and effluent discharge.
6. **That,** the unit shall dispose the fly ash in an environment friendly manner so that the agricultural land is not affected by dumping of such fly ash by the unit.
7. **That,** the unit shall immediately dismantle the black DG sets and install green DG set. In this regard, an action taken report will have to be submitted by them to the State Board.
8. **That,** the industry shall execute a **Bank Guarantee (BG)** (proforma enclosed) of **Rs. 2,00,000/-** (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD** (**Union Bank of India IFSC Code UBIN0906638**) as an assurance to comply with the environmental norms.

**ANNEXURE**

The Officer-in-Charge, Kalna Police Station is requested to immediately confiscate the black DG sets of the above mentioned unit and send a compliance report to the State Board at the earliest.

The Environmental Engineer & In-charge, Durgapur Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is again found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

Memo No. 233(9) -dr-co-o/10/0673

Date: 20/03/2023

Copy forwarded for information and necessary action to:

1. M/s. R.K. Industries, Lichutala, P.O. & P.S. – Kalna, Dist. – Purba Bardhaman, Pin – 713409
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB
5. The FAM, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. The Officer-in-Charge, Kalna Police Station, Station Road, Kalna, Dist. – Purba Bardhaman, Pin-713409
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell



AML
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

ANNEXURE.

19 FEB 2024

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LIFE
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Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-7/WPBD-Cont(3966)/08

Date: /07/2023

DIRECTION

WHEREAS, M/s. Maa Laxmi Modern Mini Rice Mill (hereinafter referred to as the unit) located at Vill.- & P.O.-Bhatar, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125 is a parboiled rice mill.

AND WHEREAS, the industry was inspected by the officials of the West Bengal Pollution Control Board (hereinafter referred to as the State Board) on 10.03.2023. The unit was in operation and the following observations were made by the inspecting official:

- The unit has 1X3 Ton/hr. husk fired boiler which is provided with cyclone separator and mechanical dust collector as air pollution control device (APCD). The stack of the boiler is provided with ladder and sampling platform.
- Although the parboiling division and the boiler were in operation during inspection, but the APCD for the boiler was found in defunct condition. Significant stack emission was observed during inspection.
- The unit has an effluent treatment facility which was also found in defunct condition. Untreated effluent was found directly discharged outside the unit without any treatment.
- The unit has no biological treatment facility.
- Husk ash was found to be stored adjacent to the boiler.
- The unit has one no. old 82.5 KVA black diesel generator set.

AND WHEREAS, the Consent to Operate of the unit is valid up to 30.11.2027.

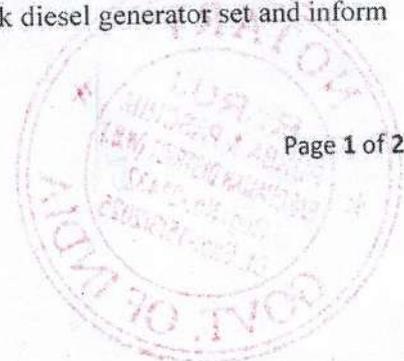
AND WHEREAS, the unit was called for a hearing on 18.07.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The partner of the unit appeared in the hearing and submitted that they would install bag filter as adequate pollution control system for its husk fired boiler within six months. He also submitted that they have renovated the ETP.

NOW THEREFORE, considering the above, M/s. Maa Laxmi Modern Mini Rice Mill located at Vill.- & P.O.-Bhatar, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125 is hereby directed as follows:

1. That, the unit is allowed a time period upto 31st December, 2023 for installation of bag filter for its 3 Ton husk fired boiler for compliance of environmental norms.
2. That, the unit shall make the effluent treatment plant fully functional and the same will be operated on a regular basis.
3. That, the unit shall not discharge any untreated effluent outside the unit premises under any circumstances.
4. That, the unit shall install biological treatment facility.
5. That, the unit shall dispose off the husk fly ash in an environment friendly manner.
6. That, the unit shall immediately dismantle its 82.5 KVA black diesel generator set and inform the State Board accordingly.



ANNEXURE



Page 1 of 2

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19 FEB 2024

7. That, the industry shall execute a **Bank Guarantee (BG)** (proforma enclosed) of **Rs. 2,00,000/-** (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the environmental norms as well as Board's direction.

The Officer-in-Charge, Bhatar Police Station is requested to confiscate the 82.5 KVA black type DG set situated at the unit premises and submit a compliance report to the State Board within 7(seven) days from hereof.

The Environmental Engineer & In-charge, Durgapur Regional Office of the State Board is requested to conduct a fresh inspection of the industry after December,2023 to judge the efficacy of the pollution abatement system. If the unit is found to be non-complying, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

Memo No. 910 (9) -7/WPBD-Cont(3966)/08

Date: 21 /07/2023

Copy forwarded for information and necessary action to:

1. M/s. Maa Laxmi Modern Mini Rice Mill, Vill.- & P.O.-Bhatar, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB
5. The FAM, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. The Officer-in-Charge, Bhatar Police Station, Bardhaman Katwa Road, Palar, Dist.-Purba Bardhaman, Pin-713125
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell



[Signature]
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

ANNEXURE



LIFE
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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-7/WPBD-Cont(772)/01

Date: /07/2023

DIRECTION

WHEREAS, M/s. Tarama Rice Mill Pvt. Ltd. (hereinafter referred to as the unit) located at Vill. & P.O.-Amarun, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125 is a parboiled rice mill.

AND WHEREAS, the unit was inspected by the officials of the West Bengal Pollution Control Board (hereinafter referred to as the State Board) on 10.03.2023. During inspection the unit was not in operation. The following observations were made by the inspecting official:

- The parboiling division and the boiler were not in operation.
- The unit has 1X3 Ton/hr. husk fired boiler which is provided with cyclone separator and ID Fan as air pollution control device (APCD). But the APCD was found in defunct condition.
- The stack of the boiler is provided with ladder and sampling platform.
- The unit has no effluent treatment plant. The unit discharges raw effluent directly to drain without any treatment.
- Husk ash was found to be stored adjacent to the boiler.
- The unit has 1 no. old 75 KVA black diesel generator set.

AND WHEREAS, the Consent to Operate of the unit expired on 30.04.2023.

AND WHEREAS, the unit was called for a hearing on 18.07.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The Director of the unit appeared in the hearing and submitted that they have applied online for renewal of Consent to Operate. He also submitted that they would install bag filter as adequate pollution control system for its 3 Ton husk fired boiler within six months. He stated that they have installed an ETP to treat its waste water.

NOW THEREFORE, considering the above, M/s. Tarama Rice Mill Pvt. Ltd. located at Vill. & P.O.-Amarun, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125 is hereby directed as follows:

1. That, the unit shall immediately obtain Consent to Operate from the State Board.
2. That, the unit is allowed a time period upto 31st December, 2023 for installation of bag filter for its 3 Ton husk fired boiler for compliance of environmental norms. In this regard, an action taken report is to be submitted by the unit accordingly.
3. That, the unit shall install and make the effluent treatment plant fully functional and the same will be operated on a regular basis.
4. That, the unit shall install biological treatment facility.
5. That, the unit shall dispose off the husk fly ash in an environment friendly manner.
6. That, the unit shall immediately dismantle its 75 KVA black diesel generator set and inform the State Board accordingly.
7. That, the industry shall execute a Bank Guarantee (BG) (proforma enclosed) of Rs. 2,00,000/- (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638) as an assurance to comply with the environmental norms as well as Board's direction.



ANNEXURE

The Officer-in-Charge, Bhatar Police Station is requested to confiscate the 75 KVA black type DG set situated at the unit premises and submit a compliance report to the State Board within 7(seven) days from hereof.

The Environmental Engineer & In-charge, Durgapur Regional Office of the State Board is requested to conduct a fresh inspection of the industry after December,2023 to judge the efficacy of the pollution abatement system. If the unit is found to be non-complying, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

Memo No. 911 (9) -7/WPBD-Cont(772)/01

Date: 21 /07/2023

Copy forwarded for information and necessary action to:

1. M/s. Tarama Rice Mill Pvt. Ltd., Vill. & P.O.-Amarun, P.S.-Bhatar, Dist.-Purba Bardhaman, Pin-713125
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB
5. The FAM, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. The Officer-in-Charge, Bhatar Police Station, Bardhaman Katwa Road, Palar, Dist.-Purba Bardhaman, Pin-713125
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell



Ruj
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

ANNEXURE-"

19 FEB 2024

SPEED POST

NOC NO 164537

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106



Memo No. 157-2N-05/2019(E)

Dated 23/02/2021

From :
Member Secretary,
West Bengal Pollution Control Board

To : M/s. RVD Waste Tech Private Ltd.,
Shyam Vatika, 297/1/1, Dakshindari Road, Sreebhumi, 3rd Floor,
Flat No. B/3, Kolkata - 700 048.

Sub : Consent to Establish (NOC) from Environmental Point of View

Ref : 1) Your letter No. RVD/20-21/019 Dated 12.02.2021
ii) Env. Clearance issued by SP/IAA vide letter No. 42/EN/T-II-1/107/
2018 dtd. 08.01.2021.

WEST BENGAL

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed Unit of M/s RVD Waste Tech Pvt. Ltd. Common Bio-Medical Waste Treatment Facility for manufacturing/storage/installation Plot No. 125 & 128, Mouza-Khironam, Block-Wongalkote, Sub-Division-at Katwa, Dist.-Purba Bardhaman, West Bengal, this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

- The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974, and/or its subsequent amendment and Environment (Protection) Rules 1986.
- Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above.
- You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board.
- All emission from your factory shall conform to the standards as laid down by this Board.
- No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) act, 1981.

No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.

Sr. Environmental Engineer
W. B. Pollution Control Board
Dept. of Environment, GoWB

ANNEXURE



WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106
DO013703



BMW Authorisation No. :

Memo No. 13-2S(BM)-10/2022Date 21.03.2022

FORM - III

AUTHORIZATION

(Authorization for operating a facility for generation, Collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016)

1. M/s. RVD Waste Tech Pvt. Ltd. an occupier or operator of the facility located at Plot/Dag No.125/128, JL No.128, Local Body-Kshirogram Gram Panchayat, P.O.-Kaichar, PS-Mongalkote, Dist.-Purba Bardhaman-713143. is hereby granted an Authorization for :

Activity (Please Tick)

- Generation, segregation Treatment or processing or conversion
 Collection Recycling
 Storage Disposal or Destruction
 Packaging Use
 Reception Offering for Sale/Transfer
 Transportation Any other form of Handling

2. M/s. RVD Waste Tech Pvt. Ltd. is hereby authorized for handling of biomedical waste as per the capacity given below :

- (i) Number of beds of HCF : N.A.
(ii) Number of healthcare facilities covered by CBMWTF : 1085
(iii) Installed treatment and disposal capacity : Incinerator-250 Kg per hr., Autoclave-
640 lit./batch
(iv) Area or distance covered by CBMWTF : * Shredder- 250Kg/hr.
(v) Quantity of Biomedical waste handled, treated or disposed : 6000 Kg per day

Type of Waste Category

Quantity permitted for Handling

Yellow

-

Red

-

White (Translucent)

-

Blue

-

3. This authorization shall be in force for a period up to 28.02.2027 from the date of issue.

4. This authorization is subject to the conditions stated overleaf and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act., 1986.



ANNEXURE

M. B. Bhattacharya
Chief Engineer
Authorized Signatory of the State Control Board
West Bengal Pollution Control Board

WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'
Bldg. No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098
CO128812



Consent Letter Number :

Memo Number : 11-25/CON(BM)-08/2022

Date : 21.03.2022

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

RVD Waste Tech Pvt. Ltd.

.....(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at **Plot No. & Dag No. 125 & 128, J.L. No. 128,**
Local Body - Kshirogram Gram Panchayat, P.O.-Koilchar, P.S.- Mongalkote,
Dist.- Purba Bardhaman, PIN Code - 713143.

.....(Detailed address of the manufacturing unit)

for a period ~~from~~ **up to 28.02.2027** to

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.



ANNEXURE

For and on behalf of the State Board
[Signature]
Chief Engineer
West Bengal Pollution Control Board
(Member Secretary/Chief Engr./Sr. Chy. Engr./Env. Engr./Asst. Env. Engr.)

19 FEB 2024


 सी.एस.आई.आर- केंद्रीययांत्रिकअभियांत्रिकीअनुसंधानसंस्थान
CSIR- CENTRAL MECHANICAL ENGINEERING RESEARCH INSTITUTE
 [Under Ministry of Science & Technology]
 दुर्गापुर /Durgapur -713209

(Recognized by West Bengal Pollution Control Board)
 पर्यावरणअभियांत्रिकीगुण/ Environmental Engineering Group

अनुसंधानकीविश्लेषण/Test Report of Water Analysis

Ref: PME/AID/1871/27-TSP-1307 (EEG/61/21-22) Date: 11.10.2021

As per IS: 10500:2012

Sl. No	Parameters	Result (Method Followed: APHA)		
		Sub Surface Water	Acceptable limit	Permissible Limit in the absence of alternate source
16.	Dissolved Oxygen (DO) (mg/L)	6.2	-	-
17.	Iron (mg/L)	7.86	0.3	No Relaxation
18.	Manganese (mg/L)	0.18	0.1	0.3
19.	Arsenic (µg/L)	0.45	10	50
20.	Copper (mg/L)	0.0089	0.05	1.5
21.	Lead(µg/L)	BDL	0.01	No Relaxation
22.	Cadmium(µg/L)	BDL	0.01	No Relaxation
23.	Chromium(mg/L)	0.0043	0.05	No Relaxation
24.	Nickel(µg /L)	BDL	0.02	No Relaxation
25.	Aluminium(mg/L)	0.011	0.03	0.2
26.	Mercury(µg/L)	0.06	1	No Relaxation
27.	Zinc(mg/L)	0.023	5.0	15.0
28.	E-Coli/ 100ml	Not Detected	Shall not be detectable in any 100 ml sample	Shall not be detectable in any 100 ml sample
29.	Total Coliform/100ml	Not Detected	Shall not be detectable in any 100 ml sample	Shall not be detectable in any 100 ml sample

BDL: Below Detection Limit

Observation: Water quality (few parameters) not complying the drinking water specification (IS: 10500: 2012)
Suggested for requirement of Water Treatment Plant before supplying the consumer.

Reported by:

Signature: A. Halder Nishu

Approved by:

Signature: Dr. Biswajit RuJ

Dr. BISWAJIT RUJ

Sr. Principal Scientist & Head

Environmental Engineering Group

CSIR Central Mechanical Engg. Research Institute

Note: This report is valid only for the purpose mentioned and result related to the parameter tested.

It should not be reproduced in part or full without written permission of the Lab-in-charge and competent authority.

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ANNEXURE

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GOVERNMENT OF WEST BENGAL

Office of the District Magistrate & Collector, Purba Bardhaman
(Municipal Affairs Section, Purba Bardhaman)

2nd FLOOR, NEW ADMINISTRATIVE BUILDING, KACHARI ROAD, PURBA BARDHAMAN, 713101

districtgangacommitteeprbdn@gmail.com

:: purbabardhaman.gov.in

No.: 34 /DGC/XLI-5/2022

Dated, Purba Bardhaman, the 12 /January/ 2024

Minutes of the 18th Meeting of Re-constituted District Ganga Committee, Purba Bardhaman.

Venue: DM's Conference Hall, Purba Bardhaman and Google Meet Virtual Mode.

Date: 19/January/2024, Time: 03:00 PM

(Attendance Sheet attached separately)

The District Magistrate, Purba Bardhaman welcomed all the participants as Chairperson, District Ganga Committee, (Namami Gange), Purba Bardhaman and he asked the Additional District Magistrate (Education), Purba Bardhaman to discuss over the previous issues, as well as other issues including IEC/ Awareness Activities. During the discussion the following points have been raised –

- Public Awareness** – Regarding Quarterly “Ghat Pe Haat”, SDO Sadar (North)/ SDO Katwa are requested to take necessary action to organize the programme at the earliest and send the location along with programme schedule including maximum public outreach. Good quality geo-tagged photographs, videographs and detailed reports should be submitted within two days after execution of any event. Expenditure bills should be sent to the DGC for easy disposal of fund immediately.
SDO, Burdwan Sadar (South)/ Sadar (North)/ Kalna/ Katwa are requested to go through the letters vide Memo No: 10/DGC/PBD/30099/3/2023-MA(PRBDN) dated: 11/January/2024 and vide Memo No: 09/DGC/PBD/30099/10/2023-MA(PRBDN) dated: 11/January/2024 regarding Additional Communication & Public Outreach activities (i.e Wall Painting, Slogan on maintaining Bio-diversity, 7 days Tableau campaign on Waste Management, Slogan competition on River Pollution Abatement among students).
Those above said programmes should be conducted by 1st week of February, 2024 and good quality geo - tagged photographs, videographs and detailed reports should be submitted immediately after execution of the event. Expenditure bills should be sent to the DGC for easy disposal of fund.
- Preventing of Solid Waste flowing into the River** – Concerned SDOs/BDOs/ULBs Identification of spots where solid waste are discharged directly or indirectly into the River Ganga and the River Damodar. A stepwise plan is to be prepared to prevent the discharge of solid waste into those rivers within 1st Week of February, 2024. An estimate should be sent to this end for next course of action.
- River Front Development** – The Executive Engineer MED, Burdwan Division submitted a model estimate regarding beautification of Ganga oriented Ghats under this district. The concerned SDOs/BDOs/ULBs should submit the estimates related to identified ghats within 1st week of February, 2024. DL&LRO Purba Bardhaman/ Chairman Dainhat Municipality/ SDO Katwa/ Executive Engineer, MED, Purba Bardhaman/ Executive Engineer, I&WD Purba Bardhaman are requested to submit their details report along with photos for smooth completion of the DPR regarding the River front development and which a joint visit have already been held as discussed in the last meeting.
- Afforestation** – Bio-diversity park has been made at Basdohobil Conservation, Purbasthali – I, Denur Gram Panchayat, Monteswar and River side of Kalna.
- Sewage Treatment Infrastructure Development** – Numbers of meetings have already been placed with the concern Blocks and Municipalities regarding the plan of the above matter under Namami Gange scheme. Concerned SDOs/BDOs/ULBs are requested to send new proposal(s) along with complete DPR. A joint meeting was convened on 11/09/2023 by the SDO, Kalna along with Kalna Municipality and MED, Burdwan Division regarding the issue and the detailed report duly sent by the Chairman, Kalna Municipality.
- Ganga Gram** – Pending ULBs/BDOs are requested to send proposed area from their respective jurisdiction which may be treated as Ganga Gram under Namami Gange scheme. Proposal for development of “Char Mouza” at Ward No:- 2, 9 and 10 under Dainhat Municipality are needed to be developed.
The Chairman, Dainhat Municipalities requested to take necessary action.

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GOVERNMENT OF WEST BENGAL

Office of the District Magistrate & Collector, Purba Bardhaman
(Municipal Affairs Section, Purba Bardhaman)

2nd FLOOR, NEW ADMINISTRATIVE BUILDING, KACHARI ROAD, PURBA BARDHAMAN, 713101

districtgangacommitteeprbdn@gmail.com

purbabardhaman.gov.in

7. **Industrial Effluent Monitoring** - Industries (i.e Paper Mills, Bricks factories, etc) which are responsible for river pollutions are needed to be included under deep monitoring and take necessary preventive measures on those industries in this regard. SSE, WBPCB to take necessary action and send ATR at the earliest.

8. **Biodiversity** - Current status regarding Anandabazar Patrika news reporting vide dated December, 06, 2023 is required to be perused of the authority. In this context O/C Bio-diversity is requested to send the desired report after consultation with the concerned SDO, Kalna at the earliest.

Observation: As per minutes of the meeting on "Chupi Pakhir Chor" and "Idrakhpur", the DGC found during joint field inspection that there is earthen bandh cum road had been constructed about 5 years ago between the water body of "Chupi" by the local people of "Idrakpur" village of the Nadia District. As a result, there is an unexpected growth of water hyacinths (Kachuripana) within the confined area of the water body covering about 90% of its area and character of the lake is being disappeared. Presently there is a construction of bridge which is approx 40 meters in length is going on that bandh cum road from the end of Nadia District.

Proposal(s): On the basis of field inspection and after scrutiny of the field inspection report, following decisions have been concluded by the house during this meeting that

(a) To save the migratory birds and fish "Chupi" water body may be declared as **Conservation Reserve under Wildlife Protection Act, 1972**. The Divisional Forest Officer, Burdwan Division have assured to help with the process to make it successful to declare it as said before.

(b) As unexpected growth of water hyacinths (Kachuripana) is being seen, to overcome this, a drainage system is to be introduced to convert the water body into lotic nature. The representative from I&WD, West Bengal have informed that a tender will be floated by the next week for the work of removal of said excessive water hyacinths from the water body as a temporary arrangement to clean and de-pollute it.

(c) As per Executive Engineer, MED Purba Bardhaman, partial dredging for restoration of water body and for resting of birds an artificial island at the middle of the water body required to be constructed. Fencing may be constructed for protection of birds and pavement around the water body for visitors, slope protection by brick soling with toe wall.

Identification of pocket area, regarding the Bio-diversity issues and send the pending desired proposals to maintain the Eco-system, as well as biodiversity of the river Ganga and its tributaries, SDOs/BDOs/ULBs are requested to take necessary action.

9. **Institutional Development** - Awareness programme on "National Mission for Clean Ganga" is to be arranged at Educational Institutions (i.e Schools, Colleges, even at University Campus) under Purba Bardhaman, Pending reports regarding the list of Educational Institutions are to be submitted by the all concerned on an urgent basis.

10. **Wetlands and Small River Rejuvenation:** Concerned SDOs/ BDOs/ District Fishery Officer/ OC Bio-diversity are requested to identify small water bodies under their jurisdiction and submit DPR to maintain the ecology of those water bodies by first week of February, 2024.

Executive Engineer I&WD, is requested to submit a complete DPR regarding "Banka River" rejuvenation.

All stakeholders are requested to take immediate action against any encroachment in water bodies/ river, remember the matter is very serious.

11. **Arth Ganga** - Arth Ganga related activities (i.e "Ghat Pe Haat") should be conducted properly, different types of handicraft stalls must be opened for 7 days during "Ghat Pe Haat" along with cultural activities. Concerned SDOs (SDO Sadar (North) / SDO Katwa) are requested to send the location along with complete schedule of the event.

DGC Meeting - As discussed, the date of next meeting will be fixed by the authority as per available slot of the District Ganga Committee, Purba Bardhaman and it will be communicated accordingly.

As there was no other issue for discussion the meeting ended with thanks to and from the Chair.

MINUTE

19 FEB 2024

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District Magistrate
& Chairperson, DGC
Purba Bardhaman



GOVERNMENT OF WEST BENGAL

Office of the District Magistrate & Collector, Purba Bardhaman

(Municipal Affairs Section, Purba Bardhaman)

2nd FLOOR, NEW ADMINISTRATIVE BUILDING, KACHARI ROAD, PURBA BARDHAMAN, 713101

districtgangacommitteerbdn@gmail.com

purbabardhaman.gov.in

Memo No.: 31/1(25)/DGC/XLI-5/2022

Dated, Purba Bardhaman, the 12 / Feb / 2024

Copy forwarded to

1. The Pro-vice Chancellor, Prof. Asish Kumar Panigrahi, Burdwan University, Purba Bardhaman for kind information & necessary action.
2. The Divisional Forest Officer, Purba Bardhaman for kind information & necessary action..
3. The Sub – Divisional Officer, Burdwan Sadar (North)/ Burdwan Sadar (South)/ Kalna/ Katwa, Purba Bardhaman for information & necessary action 1, 2, 3,5, 6, 10, 11 .
4. The Chairman, Burdwan/ Dainhat/ Kalna/ Katwa Municipality, Purba Bardhaman for information & necessary action..
5. The Nazareth Deputy Collector, Purba Bardhaman with a request to make necessary arrangement of Water/ Tea/ Snacks/ Lite Tiffin for information.
6. The Secretary, Zila Parisad, Swachh Bharat Mission, Purba Bardhaman for information & necessary action.
7. The Officer – in – Charge, Municipal Affairs, Purba Bardhaman for information & necessary action.
8. The Officer – in – Charge, Biodiversity, Purba Bardhaman for information & necessary action.
9. The Block Development Officer, Kalna-I/ Kalna-II/ Purbasthali-I/ Purbasthali-II/ Katwa-II/ Ketugram-II/ Bardhaman-I/ Bardhaman-II/ Memari-I/ Jamalpur/ Khandagosh/ Raina-I/ Raina-II/ Galsi-I/ Galsi-II Development Block, Purba Bardhaman for information & necessary action on point no: 2, 3,5, 6, 10.
10. The Executive Engineer, Municipal Engineering Directorate, Burdwan Division, for information & necessary action.
11. The Senior Environmental Engineer, WBPCB, Durgapur, Paschim Bardhaman for information & necessary action..
12. The Executive Engineer, North Highway Division, for Katwa, Purba Bardhaman for information & necessary action..
13. The Executive Engineer, South Highway Division, for Kalna, Purba Bardhaman for information & necessary action..
14. The Executive Engineer, Irrigation & Waterways Department, Burdwan Division, Purba Bardhaman for information & necessary action.
15. The Executive Engineer, Public Health Engineering Department, (Civil/ Mechanical), Purba Bardhaman for information & necessary action.
16. The Executive Engineer, Damodar Head Works Division/ Lower Damodar Irrigation Division/ Damodar Canal Division/ Damodar (AI) CADA, Purba Bardhaman for information & necessary action.
17. The Assistant Director of Fisheries, Purba Bardhaman for information & necessary action.
18. The Chief Executive Officer, FFDA, Purba Bardhaman for information & necessary action.
19. Prof. Apurba Ratan Ghosh, Environmental Department, Burdwan University, Purba Bardhaman for information & necessary action.
20. The District Information and Cultural Officer, Purba Bardhaman for information & necessary action..
21. Mr. Abdul Malek, President, Burdwan Rice Mill Owners Associations, Purba Bardhaman for information & necessary action..
22. The PA to the Programme Director, WBSPMG, UD & MA Department, West Bengal for kind information of the Programme Director, WBSPMG, UD & MA Department, West Bengal.
23. The PA to the District Magistrate, Purba Bardhaman for information.
24. The PA to the Additional District Magistrate (Education), Purba Bardhaman for information.
25. Office Copy.

District Magistrate
& Chairperson, DGC
Purba Bardhaman



ANNEXURE.

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19 FEB 2024